



**HEAD OFFICE**  
**Uttarakhand Pollution Control Board**  
 Gauradevi Paryavaran Bhawan  
 46-B, I.T. Park, Sahastradhara Road,  
 Dehradun (Uttarakhand)

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**  
**PRINCIPAL BENCH, NEW DELHI**

**Action Taken Report in compliance of order dated 26.07.2023 passed by the Hon'ble National Green Tribunal, Principal Bench, New Delhi in the matter of O.A. No. 353 of 2022 titled as "Kartik Sharma Versus State of Uttarakhand.**

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**Date:** 06.11.2023

**Place:** Dehradun

Action Taken Report

In the matter of

Original Application No. 353/2022

(I.A. No. 69/2023 & I.A. No. 146/2023)

Kartik Sharma

.....Applicants

Versus

State of Uttarakhand & Ors.

.....

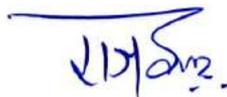
Respondents

**I. BACK GROUND**

1. That, the Hon'ble National Green Tribunal, Principal Bench, New Delhi, in the matter of O.A. No. 353/2022, Kartik Sharma Vs. State of Uttarakhand, in para 4 and 5 of the order dated 26.07.2023 was pleased to direct as under;

“.....

*4. Accordingly, we direct the State PCB to take necessary action against the units/hotels which have no valid consent and further to take action against the past violation. Further ensure that there shall not be any discharge of untreated sewage or sullage into the open land or in any stream and ensure functional STP. Each Hotel is subjected to be 3 scrutinized for water balance. There has to be dual piping system and uncontaminated wash water after polishing can be used for flushing*



5. Further action taken report be filed within 3 months by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image/PDF Action taken by Uttarakhand Pollution Control Board.

“.....

2. That, in compliance of the above directions, it is to mention that extensive monitoring of all Hotels located in the Mussoorie have been carried out by the Uttarakhand Pollution Control Board.
3. That, out of total 282 inventoried hotels/homestay, 215 are having valid Consolidated Consent & Authorization (CCA), while 33 CCA applications are under process at the Uttarakhand Pollution Control Board. 18 hotels are closed and presently not in operation. 7 are covered under homestay and therefore not covered under purview of Consent management. Only 9 hotels were found in non-compliance and despite of show cause notices, these hotels have not applied for CCA to the Board. Data in tabular form is as given below:

S.N.	Particulars	Nos.
1.	Hotels having valid CCA of the Board.	215
2.	CCA application under process	33
3.	Hotels closed and presently non-operational.	18
4.	Covered under Homestay which do not required CCA of the Board.	07
5.	Hotels not applied for CCA to the Board, but presently operational.	09
Total of Hotels inventoried		282

*Vijay*

4. That, closure directions under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981 have been issued to all 09 hotels which have not obtained CCA /not applied for CCA to the Board. Copies of closure directions issued to 9 hotels are enclosed as **Annexure-1 (Colly)**.
5. That, closure directions under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981 have been also issued to all 18 hotels which were found closed during verification. Copies of closure directions issued to 18 hotels are enclosed as **Annexure-2 (Colly)**.
6. That, in the matter of illegal extraction of water from spring near Mussoorie Lake, two hotels viz. M/S Jaypee Residency Minor, Barlowganj, Mussoorie and M/S Hotel The Savoy, Library Bazar, Gandhi Chowk, Mussoorie were identified for taking spring water through tankers. Show cause notices for imposition of environmental compensation have been issued to above two hotels. Copies of show cause notices issued to two hotels are enclosed as **Annexure-3 (Colly)**.
7. That, it is to submit that Uttarakhand Pollution Control Board is complying with orders passed by the Hon'ble NGT time to time, scrupulously.

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Annexure-1 (Colly)  
HEAD OFFICE

Uttarakhand Pollution Control Board  
"Gaura Devi Paryavaran Bhawan"  
46B, IT Park, Sahastradhara Road, Dehra Dun  
E-mail : msukpcb@yahoo.com, Phone No.-0135-2607092

UKPCB/HO/Con/Gen-183-568 /2023/223

Date: 06/11/2023

Speed Post

To,

M/s Hotel Green View,  
Mall Road, Gandhi Chowk,  
Mussoorie.

Direction under Section 33(A) of Water (Prevention and Control of Pollution) Act – 1974  
and Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981

WHEREAS, the Central Government has made the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981; and vide provisions of these Acts every water/air polluting industry/unit/operation/processes is required to obtain consent to establish and consent to operate from the State Pollution Control Board; and

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the Environment (Protection) Rules, 1986; and it is mandatory to every industries, operations or processes to keep their effluent quality within the specified norms; and

WHEREAS, as per Section-25 of the Water (Prevention and Control of Pollution) Act, 1974 and Section-21 of the Air (Prevention and Control of Pollution) Act, 1981, it is the mandatory requirement for any industry, operation or process, or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land; to obtain prior Consent from the Board; and

WHEREAS, in compliance of the order passed by Hon'ble NGT on dated 18.05.2022 in Matter of Kartik Sharma Vs. State of Uttarakhand, O.A. No. 353/2022, the joint committee submitted the list of 282 Hotels of Mussoorie in Hon'ble NGT.

As per record of Regional Office, UKPCB, Dehradun 106 Hotels are operating without valid Consent to Operate from the State Pollution Control Board under section 25 of the Water (Prevention and Control of Pollution) Act, 1974 and section-21 of the Air (Prevention and Control of Pollution) Act, 1981.

WHEREAS, in view of above, Uttarakhand Pollution Control Board has issued direction under Section 33(A) of Water (Prevention and Control of Pollution) Act – 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act -1981 to the Hotel vide its letter no. UKPCB/HO/Gen-183/2013/2023-568-228 dated 09.05.2023; an

AS SUCH, it is evident from the observations made by Regional Officer, Dehradun that your hotel has not submitted any reply of the above show cause notice issued by the Board and also not applied for consent to operate from the UKPCB under the provision of Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981; and

..cont..page-2...

NOW THEREFORE, in exercise of the power conferred under Section 33(A) of Water (Prevention and Control of Pollution) Act- 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981 and as amended from time to time, M/s Hotel Green View, Mall Road, Gandhi Chowk, Mussoorie is hereby directed to close down your hotel with immediate effect.

(S.K. Pattnaik)  
Member Secretary

Ref: UKPCB/HO/Gen-183-568/2023/ 223

Dehradun, 11.2.2023

**SPEED POST**

To,  
Managing Director,  
Uttarakhand Power Corporation Ltd.,  
Urja Bhawan, Kanwali Road,  
Dehradun (Uttarakhand).

**Direction under Section 33(A) of Water (Prevention and Control of Pollution) Act – 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981**

WHEREAS, it is evident from the above observations that the hotel is violating the provisions of the Section 33(A) of Water (Prevention and Control of Pollution) Act- 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981 and; and

NOW THEREFORE, in exercise of the powers conferred under Section 33(A) of Water (Prevention and Control of Pollution) Act- 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981 as amended thereafter, you are hereby directed to instruct concerned officials of UPCL for discontinuing the power supply of the hotel with immediate effect and intimate to this office on priority.

This issues with the approval of the Competent Authority of the Board.

(S.K. Pattnaik)  
Member Secretary

**Letter no :- UKPCB/HO/Gen-183-568 /2023/**

**Dated : as above**

Copy to :-

1. District Magistrate, Dehradun for information and arrange to seal the hotel please.
2. Regional Officer (I/c), UKPCB, Regional Office, Dehradun with the direction for strict compliance of the closure order and to seal the hotel.
3. Guard File.

Member Secretary

EW



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HEAD OFFICE  
Uttarakhand Pollution Control Board  
"Gaura Devi Paryavaran Bhawan"  
46B, IT Park, Sahastradhara Road, Dehra Dun  
E-mail : msukpcb@yahoo.com, Phone No.-0135-2607092

UKPCB/HO/Con/Gen-183-568 /2023/ 224

Date: 06. 11.2023

**Speed Post**

To,

M/s Hotel Ashoka Plaza,  
Mall Road, Opp-Bata Showroom,  
Mussoorie.

**Direction under Section 33(A) of Water (Prevention and Control of Pollution) Act – 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981**

**WHEREAS**, the Central Government has made the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981; and vide provisions of these Acts every water/air polluting industry/unit/operation/processes is required to obtain consent to establish and consent to operate from the State Pollution Control Board; and

**WHEREAS**, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the Environment (Protection) Rules, 1986; and it is mandatory to every industries, operations or processes to keep their effluent quality within the specified norms; and

**WHEREAS**, as per Section-25 of the Water (Prevention and Control of Pollution) Act, 1974 and Section-21 of the Air (Prevention and Control of Pollution) Act, 1981, it is the mandatory requirement for any industry, operation or process, or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land; to obtain prior Consent from the Board; and

**WHEREAS**, in compliance of the order passed by Hon'ble NGT on dated 18.05.2022 in Matter of Kartik Sharma Vs. State of Uttarakhand, O.A. No. 353/2022, the joint committee submitted the list of 282 Hotels of Mussoorie in Hon'ble NGT.

As per record of Regional Office, UKPCB, Dehradun 106 Hotels are operating without valid Consent to Operate from the State Pollution Control Board under section 25 of the Water (Prevention and Control of Pollution) Act, 1974 and section-21 of the Air (Prevention and Control of Pollution) Act, 1981.

**WHEREAS**, in view of above, Uttarakhand Pollution Control Board has issued direction under Section 33(A) of Water (Prevention and Control of Pollution) Act – 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act -1981 to the Hotel vide its letter no. UKPCB/HO/Gen-183/2013/2023-568-228 dated 09.05.2023; an

**AS SUCH**, it is evident from the observations made by Regional Officer, Dehradun that your hotel has not submitted any reply of the above show cause notice issued by the Board and also not applied for consent to operate from the UKPCB under the provision of Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981; and

..cont..page-2...

NOW THEREFORE, in exercise of the power conferred under Section 33(A) of Water (Prevention and Control of Pollution) Act- 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981 and as amended from time to time, M/s Hotel Ashoka Plaza, Mall Road, Opp-Bata Showroom, Mussoorie is hereby directed to close down your hotel with immediate effect.

  
(S.K. Pattnaik)  
Member Secretary

Ref: UKPCB/HO/Gen-183-568/2023/ 224

Dehradun, 06. 11.2023

**SPEED POST**

To,

Managing Director,  
Uttarakhand Power Corporation Ltd.,  
Urja Bhawan, Kanwali Road,  
Dehradun (Uttarakhand).

**Direction under Section 33(A) of Water (Prevention and Control of Pollution) Act – 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981**

WHEREAS, it is evident from the above observations that the hotel is violating the provisions of the Section 33(A) of Water (Prevention and Control of Pollution) Act- 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981 and; and

NOW THEREFORE, in exercise of the powers conferred under Section 33(A) of Water (Prevention and Control of Pollution) Act- 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981 as amended thereafter, you are hereby directed to instruct concerned officials of UPCL for discontinuing the power supply of the hotel with immediate effect and intimate to this office on priority.

This issues with the approval of the Competent Authority of the Board.

  
(S.K. Pattnaik)  
Member Secretary

Letter no :- UKPCB/HO/Gen-183-568 /2023/

Dated : as above

Copy to :-

1. District Magistrate, Dehradun for information and arrange to seal the hotel please.
2. Regional Officer (I/c), UKPCB, Regional Office, Dehradun with the direction for strict compliance of the closure order and to seal the hotel.
3. Guard File.

  
Member Secretary

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HEAD OFFICE  
Uttarakhand Pollution Control Board  
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46B, IT Park, Sahasradhara Road, Dehra Dun  
E-mail : msukpcb@yahoo.com, Phone No.-0135-2607092

UKPCB/HO/Con/Gen-183-568 /2023/ 225

Date: 06.11.2023

**Speed Post**

To,

M/s Hotel Urvashi Palace,  
Behind clock tower, Oak Road,  
Mussoorie.

**Direction under Section 33(A) of Water (Prevention and Control of Pollution) Act – 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981**

**WHEREAS, the Central Government has made the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981; and vide provisions of these Acts every water/air polluting industry/unit/operation/processes is required to obtain consent to establish and consent to operate from the State Pollution Control Board; and**

**WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the Environment (Protection) Rules, 1986; and it is mandatory to every industries, operations or processes to keep their effluent quality within the specified norms; and**

**WHEREAS, as per Section-25 of the Water (Prevention and Control of Pollution) Act, 1974 and Section-21 of the Air (Prevention and Control of Pollution) Act, 1981, it is the mandatory requirement for any industry, operation or process, or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land; to obtain prior Consent from the Board; and**

**WHEREAS, in compliance of the order passed by Hon'ble NGT on dated 18.05.2022 in Matter of Kartik Sharma Vs. State of Uttarakhand, O.A. No. 353/2022, the joint committee submitted the list of 282 Hotels of Mussoorie in Hon'ble NGT.**

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**AS SUCH, it is evident from the observations made by Regional Officer, Dehradun that your hotel has not submitted any reply of the above show cause notice issued by the Board and also not applied for consent to operate from the UKPCB under the provision of Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981; and**

..cont..page-2...

NOW THEREFORE, in exercise of the power conferred under Section 33(A) of Water (Prevention and Control of Pollution) Act- 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981 and as amended from time to time, M/s Hotel Urvashi Palace, Behind clock tower, Oak Road, Mussoorie is hereby directed to close down your hotel with immediate effect.

  
(S.K. Pattnaik)  
Member Secretary

Ref: UKPCB/HO/Gen-183-568/2023/ 225

Dehradun, 06 11.2023

**SPEED POST**

To,  
Managing Director,  
Uttarakhand Power Corporation Ltd.,  
Urja Bhawan, Kanwali Road,  
Dehradun (Uttarakhand).

**Direction under Section 33(A) of Water (Prevention and Control of Pollution) Act – 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981**

WHEREAS, it is evident from the above observations that the hotel is violating the provisions of the Section 33(A) of Water (Prevention and Control of Pollution) Act- 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981 and;

NOW THEREFORE, in exercise of the powers conferred under Section 33(A) of Water (Prevention and Control of Pollution) Act- 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981 as amended thereafter, you are hereby directed to instruct concerned officials of UPCL for discontinuing the power supply of the hotel with immediate effect and intimate to this office on priority.

This issues with the approval of the Competent Authority of the Board.

  
(S.K. Pattnaik)  
Member Secretary

**Letter no :- UKPCB/HO/Gen-183-568 /2023/**

**Dated : as above**

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2. Regional Officer (I/c), UKPCB, Regional Office, Dehradun with the direction for strict compliance of the closure order and to seal the hotel.
3. Guard File.

  
Member Secretary

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HEAD OFFICE  
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"Gaura Devi Paryavaran Bhawan"  
46B, IT Park, Sahastradhara Road, Dehra Dun  
E-mail : msukpcb@yahoo.com, Phone No.-0135-2607092

UKPCB/HO/Con/Gen-183-568 /2023/ 227

Date: 06/11/2023

**Speed Post**

To,

M/s Hotel Kamakshi Grand,  
Near Picture Palace, Mussoorie.

**Direction under Section 33(A) of Water (Prevention and Control of Pollution) Act – 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981**

WHEREAS, the Central Government has made the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981; and vide provisions of these Acts every water/air polluting industry/unit/operation/processes is required to obtain consent to establish and consent to operate from the State Pollution Control Board; and

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the Environment (Protection) Rules, 1986; and it is mandatory to every industries, operations or processes to keep their effluent quality within the specified norms; and

WHEREAS, as per Section-25 of the Water (Prevention and Control of Pollution) Act, 1974 and Section-21 of the Air (Prevention and Control of Pollution) Act, 1981, it is the mandatory requirement for any industry, operation or process, or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land; to obtain prior Consent from the Board; and

WHEREAS, in compliance of the order passed by Hon'ble NGT on dated 18.05.2022 in Matter of Kartik Sharma Vs. State of Uttarakhand, O.A. No. 353/2022, the joint committee submitted the list of 282 Hotels of Mussoorie in Hon'ble NGT.

As per record of Regional Office, UKPCB, Dehradun 106 Hotels are operating without valid Consent to Operate from the State Pollution Control Board under section 25 of the Water (Prevention and Control of Pollution) Act, 1974 and section-21 of the Air (Prevention and Control of Pollution) Act, 1981.

WHEREAS, in view of above, Uttarakhand Pollution Control Board has issued direction under Section 33(A) of Water (Prevention and Control of Pollution) Act – 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act -1981 to the Hotel vide its letter no. UKPCB/HO/Gen-183/2013/2023-568-228 dated 09.05.2023; an

AS SUCH, it is evident from the observations made by Regional Officer, Dehradun that your hotel has not submitted any reply of the above show cause notice issued by the Board and also not applied for consent to operate from the UKPCB under the provision of Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981; and

..cont..page-2...

NOW THEREFORE, in exercise of the power conferred under Section 33(A) of Water (Prevention and Control of Pollution) Act- 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981 and as amended from time to time, M/s Hotel Kamakshi Grand, Near Picture Palace, Mussoorie is hereby directed to close down your hotel with immediate effect.

  
(S.K. Pattnaik)  
Member Secretary

Ref: UKPCB/HO/Gen-183-568/2023/ 227

Dehradun, 06. 11.2023

**SPEED POST**

To,

Managing Director,  
Uttarakhand Power Corporation Ltd.,  
Urja Bhawan, Kanwali Road,  
Dehradun (Uttarakhand).

**Direction under Section 33(A) of Water (Prevention and Control of Pollution) Act – 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981**

WHEREAS, it is evident from the above observations that the hotel is violating the provisions of the Section 33(A) of Water (Prevention and Control of Pollution) Act- 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981 and; and

NOW THEREFORE, in exercise of the powers conferred under Section 33(A) of Water (Prevention and Control of Pollution) Act- 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981 as amended thereafter, you are hereby directed to instruct concerned officials of UPCL for discontinuing the power supply of the hotel with immediate effect and intimate to this office on priority.

This issues with the approval of the Competent Authority of the Board.

  
(S.K. Pattnaik)  
Member Secretary

**Letter no :- UKPCB/HO/Gen-183-568 /2023/ 227**

**Dated : as above**

Copy to :-

1. District Magistrate, Dehradun for information and arrange to seal the hotel please.
2. Regional Officer (I/c), UKPCB, Regional Office, Dehradun with the direction for strict compliance of the closure order and to seal the hotel.
3. Guard File.

  
Member Secretary





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"Gaura Devi Paryavaran Bhawan"  
46B, IT Park, Sahastradhara Road, Dehra Dun  
E-mail : msukpcb@yahoo.com, Phone No.-0135-2607092

UKPCB/HO/Con/Gen-183-568 /2023/ 226

Date: 06.11.2023

**Speed Post**

To,

M/s Hotel plazo,  
Near Radha Krishna Mandir,  
Mussoorie.

**Direction under Section 33(A) of Water (Prevention and Control of Pollution) Act – 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act-1981**

WHEREAS, the Central Government has made the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981; and vide provisions of these Acts every water/air polluting industry/unit/operation/processes is required to obtain consent to establish and consent to operate from the State Pollution Control Board; and

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the Environment (Protection) Rules, 1986; and it is mandatory to every industries, operations or processes to keep their effluent quality within the specified norms; and

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As per record of Regional Office, UKPCB, Dehradun 106 Hotels are operating without valid Consent to Operate from the State Pollution Control Board under section 25 of the Water (Prevention and Control of Pollution) Act, 1974 and section-21 of the Air (Prevention and Control of Pollution) Act, 1981.

WHEREAS, in view of above, Uttarakhand Pollution Control Board has issued direction under Section 33(A) of Water (Prevention and Control of Pollution) Act – 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act -1981 to the Hotel vide its letter no. UKPCB/HO/Gen-183/2013/2023-568-228 dated 09.05.2023; an

AS SUCH, it is evident from the observations made by Regional Officer, Dehradun that your hotel has not submitted any reply of the above show cause notice issued by the Board and also not applied for consent to operate from the UKPCB under the provision of Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981; and

..cont..page-2...

NOW THEREFORE, in exercise of the power conferred under Section 33(A) of Water (Prevention and Control of Pollution) Act- 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981 and as amended from time to time, M/s Hotel plazo, Near Radha Krishna Mandir, Mussoorie is hereby directed to close down your hotel with immediate effect.

  
(S.K. Pattnaik)  
Member Secretary

Ref: UKPCB/HO/Gen-183-568/2023/ 226

Dehradun, 06. 11.2023

**SPEED POST**

To,  
Managing Director,  
Uttarakhand Power Corporation Ltd.,  
Urja Bhawan, Kanwali Road,  
Dehradun (Uttarakhand).

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NOW THEREFORE, in exercise of the powers conferred under Section 33(A) of Water (Prevention and Control of Pollution) Act- 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981 as amended thereafter, you are hereby directed to instruct concerned officials of UPCL for discontinuing the power supply of the hotel with immediate effect and intimate to this office on priority.

This issues with the approval of the Competent Authority of the Board.

  
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Member Secretary

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3. Guard File.

  
Member Secretary





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"Gaura Devi Paryavaran Bhawan"  
46B, IT Park, Sahastradhara Road, Dehra Dun  
E-mail : msukpcb@yahoo.com, Phone No.-0135-2607092

UKPCB/HO/Con/Gen-183-568 /2023/ **228**

Date: **06** 11.2023

**Speed Post**

To,

M/s Hotel Radison Tara,  
The Mall Road Sylverton Estate,  
Mussoorie.

**Direction under Section 33(A) of Water (Prevention and Control of Pollution) Act – 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act-1981**

WHEREAS, the Central Government has made the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981; and vide provisions of these Acts every water/air polluting industry/unit/operation/processes is required to obtain consent to establish and consent to operate from the State Pollution Control Board; and

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the Environment (Protection) Rules, 1986; and it is mandatory to every industries, operations or processes to keep their effluent quality within the specified norms; and

WHEREAS, as per Section-25 of the Water (Prevention and Control of Pollution) Act, 1974 and Section-21 of the Air (Prevention and Control of Pollution) Act, 1981, it is the mandatory requirement for any industry, operation or process, or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land; to obtain prior Consent from the Board; and

WHEREAS, in compliance of the order passed by Hon'ble NGT on dated 18.05.2022 in Matter of Kartik Sharma Vs. State of Uttarakhand, O.A. No. 353/2022, the joint committee submitted the list of 282 Hotels of Mussoorie in Hon'ble NGT.

As per record of Regional Office, UKPCB, Dehradun 106 Hotels are operating without valid Consent to Operate from the State Pollution Control Board under section 25 of the Water (Prevention and Control of Pollution) Act, 1974 and section-21 of the Air (Prevention and Control of Pollution) Act, 1981.

WHEREAS, in view of above, Uttarakhand Pollution Control Board has issued direction under Section 33(A) of Water (Prevention and Control of Pollution) Act – 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act -1981 to the Hotel vide its letter no. UKPCB/HO/Gen-183/2013/2023-568-228 dated 09.05.2023; an

AS SUCH, it is evident from the observations made by Regional Officer, Dehradun that your hotel has not submitted any reply of the above show cause notice issued by the Board and also not applied for consent to operate from the UKPCB under the provision of Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981; and

..cont..page-2...

NOW THEREFORE, in exercise of the power conferred under Section 33(A) of Water (Prevention and Control of Pollution) Act- 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981 and as amended from time to time, M/s Hotel Radison Tara, The Mall Road Sylverton Estate, Mussoorie is hereby directed to close down your hotel with immediate effect.

  
(S.K. Pattnaik)  
Member Secretary

Ref: UKPCB/HO/Gen-183-568/2023/ 228 .

Dehradun, 06. 11.2023

**SPEED POST**

To,  
Managing Director,  
Uttarakhand Power Corporation Ltd.,  
Urja Bhawan, Kanwali Road,  
Dehradun (Uttarakhand).

**Direction under Section 33(A) of Water (Prevention and Control of Pollution) Act – 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981**

WHEREAS, it is evident from the above observations that the hotel is violating the provisions of the Section 33(A) of Water (Prevention and Control of Pollution) Act- 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981 and; and

NOW THEREFORE, in exercise of the powers conferred under Section 33(A) of Water (Prevention and Control of Pollution) Act- 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981 as amended thereafter, you are hereby directed to instruct concerned officials of UPCL for discontinuing the power supply of the hotel with immediate effect and intimate to this office on priority.

This issues with the approval of the Competent Authority of the Board.

  
(S.K. Pattnaik)  
Member Secretary

**Letter no :- UKPCB/HO/Gen-183-568 /2023/ 228 .**

**Dated : as above**

Copy to :-

1. District Magistrate, Dehradun for information and arrange to seal the hotel please.
2. Regional Officer (I/c), UKPCB, Regional Office, Dehradun with the direction for strict compliance of the closure order and to seal the hotel.
3. Guard File.

  
Member Secretary





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Environment



HEAD OFFICE  
Uttarakhand Pollution Control Board  
"Gaura Devi Paryavaran Bhawan"  
46B, IT Park, Sahastradhara Road, Dehra Dun  
E-mail : msukpcb@yahoo.com, Phone No.-0135-2607092

UKPCB/HO/Con/Gen-183-568 /2023/ 229

Date: 06.11.2023

**Speed Post**

To,

M/s Hotel Wild Flower House,  
Near Mall Road, Mussoorie.

**Direction under Section 33(A) of Water (Prevention and Control of Pollution) Act – 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981**

**WHEREAS**, the Central Government has made the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981; and vide provisions of these Acts every water/air polluting industry/unit/operation/processes is required to obtain consent to establish and consent to operate from the State Pollution Control Board; and

**WHEREAS**, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the Environment (Protection) Rules, 1986; and it is mandatory to every industries, operations or processes to keep their effluent quality within the specified norms; and

**WHEREAS**, as per Section-25 of the Water (Prevention and Control of Pollution) Act, 1974 and Section-21 of the Air (Prevention and Control of Pollution) Act, 1981, it is the mandatory requirement for any industry, operation or process, or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land; to obtain prior Consent from the Board; and

**WHEREAS**, in compliance of the order passed by Hon'ble NGT on dated 18.05.2022 in Matter of Kartik Sharma Vs. State of Uttarakhand, O.A. No. 353/2022, the joint committee submitted the list of 282 Hotels of Mussoorie in Hon'ble NGT.

As per record of Regional Office, UKPCB, Dehradun 106 Hotels are operating without valid Consent to Operate from the State Pollution Control Board under section 25 of the Water (Prevention and Control of Pollution) Act, 1974 and section-21 of the Air (Prevention and Control of Pollution) Act, 1981.

**WHEREAS**, in view of above, Uttarakhand Pollution Control Board has issued direction under Section 33(A) of Water (Prevention and Control of Pollution) Act – 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act -1981 to the Hotel vide its letter no. UKPCB/HO/Gen-183/2013/2023-568-228 dated 09.05.2023; an

**AS SUCH**, it is evident from the observations made by Regional Officer, Dehradun that your hotel has not submitted any reply of the above show cause notice issued by the Board and also not applied for consent to operate from the UKPCB under the provision of Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981; and

..cont..page-2...

NOW THEREFORE, in exercise of the power conferred under Section 33(A) of Water (Prevention and Control of Pollution) Act- 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981 and as amended from time to time, M/s Hotel Wild Flower House, Near Mall Road, Mussoorie is hereby directed to close down your hotel with immediate effect.

  
(S.K. Pattnaik)  
Member Secretary

Ref: UKPCB/HO/Gen-183-568/2023/ 229

Dehradun, 06.11.2023

**SPEED POST**

To,

Managing Director,  
Uttarakhand Power Corporation Ltd.,  
Urja Bhawan, Kanwali Road,  
Dehradun (Uttarakhand).

**Direction under Section 33(A) of Water (Prevention and Control of Pollution) Act – 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981**

WHEREAS, it is evident from the above observations that the hotel is violating the provisions of the Section 33(A) of Water (Prevention and Control of Pollution) Act- 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981 and; and

NOW THEREFORE, in exercise of the powers conferred under Section 33(A) of Water (Prevention and Control of Pollution) Act- 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981 as amended thereafter, you are hereby directed to instruct concerned officials of UPCL for discontinuing the power supply of the hotel with immediate effect and intimate to this office on priority.

This issues with the approval of the Competent Authority of the Board.

  
(S.K. Pattnaik)  
Member Secretary

**Letter no :- UKPCB/HO/Gen-183-568 /2023/ 229.**

**Dated : as above**

Copy to :-

1. District Magistrate, Dehradun for information and arrange to seal the hotel please.
2. Regional Officer (I/c), UKPCB, Regional Office, Dehradun with the direction for strict compliance of the closure order and to seal the hotel.
3. Guard File.

  
Member Secretary





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**HEAD OFFICE**  
Uttarakhand Pollution Control Board  
"Gaura Devi Paryavaran Bhawan"  
46B, IT Park, Sahastradhara Road, Dehra Dun  
E-mail : msukpcb@yahoo.com, Phone No.-0135-2607092

UKPCB/HO/Con/Gen-183-568 /2023/ 2 30

Date: 06.11.2023

**Speed Post**

To,

M/s Heavens view resort,  
Kulri Chowk, Mussoorie.

**Direction under Section 33(A) of Water (Prevention and Control of Pollution) Act – 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981**

WHEREAS, the Central Government has made the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981; and vide provisions of these Acts every water/air polluting industry/unit/operation/processes is required to obtain consent to establish and consent to operate from the State Pollution Control Board; and

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the Environment (Protection) Rules, 1986; and it is mandatory to every industries, operations or processes to keep their effluent quality within the specified norms; and

WHEREAS, as per Section-25 of the Water (Prevention and Control of Pollution) Act, 1974 and Section-21 of the Air (Prevention and Control of Pollution) Act, 1981, it is the mandatory requirement for any industry, operation or process, or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land; to obtain prior Consent from the Board; and

WHEREAS, in compliance of the order passed by Hon'ble NGT on dated 18.05.2022 in Matter of Kartik Sharma Vs. State of Uttarakhand, O.A. No. 353/2022, the joint committee submitted the list of 282 Hotels of Mussoorie in Hon'ble NGT.

As per record of Regional Office, UKPCB, Dehradun 106 Hotels are operating without valid Consent to Operate from the State Pollution Control Board under section 25 of the Water (Prevention and Control of Pollution) Act, 1974 and section-21 of the Air (Prevention and Control of Pollution) Act, 1981.

WHEREAS, in view of above, Uttarakhand Pollution Control Board has issued direction under Section 33(A) of Water (Prevention and Control of Pollution) Act – 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act -1981 to the Hotel vide its letter no. UKPCB/HO/Gen-183/2013/2023-568-228 dated 09.05.2023; an

AS SUCH, it is evident from the observations made by Regional Officer, Dehradun that your hotel has not submitted any reply of the above show cause notice issued by the Board and also not applied for consent to operate from the UKPCB under the provision of Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981; and

..cont..page-2...

NOW THEREFORE, in exercise of the power conferred under Section 33(A) of Water (Prevention and Control of Pollution) Act- 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981 and as amended from time to time, M/s Heavens view resort, Kulri chowk, Mussoorie is hereby directed to close down your hotel with immediate effect.

  
(S.K. Pattnaik)  
Member Secretary

Ref: UKPCB/HO/Gen-183-568/2023/ 230

Dehradun, 06. 11.2023

**SPEED POST**

To,

Managing Director,  
Uttarakhand Power Corporation Ltd.,  
Urja Bhawan, Kanwali Road,  
Dehradun (Uttarakhand).

**Direction under Section 33(A) of Water (Prevention and Control of Pollution) Act – 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981**

WHEREAS, it is evident from the above observations that the hotel is violating the provisions of the Section 33(A) of Water (Prevention and Control of Pollution) Act- 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981 and; and

NOW THEREFORE, in exercise of the powers conferred under Section 33(A) of Water (Prevention and Control of Pollution) Act- 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981 as amended thereafter, you are hereby directed to instruct concerned officials of UPCL for discontinuing the power supply of the hotel with immediate effect and intimate to this office on priority.

This issues with the approval of the Competent Authority of the Board.

  
(S.K. Pattnaik)  
Member Secretary

**Letter no :- UKPCB/HO/Gen-183-568 /2023/ 230**

**Dated : as above**

Copy to :-

1. District Magistrate, Dehradun for information and arrange to seal the hotel please.
2. Regional Officer (I/c), UKPCB, Regional Office, Dehradun with the direction for strict compliance of the closure order and to seal the hotel.
3. Guard File.

  
Member Secretary





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**HEAD OFFICE**  
Uttarakhand Pollution Control Board  
"Gaura Devi Paryavaran Bhawan"  
46B, IT Park, Sahastradhara Road, Dehra Dun  
E-mail : msukpcb@yahoo.com, Phone No.-0135-2607092

UKPCB/HO/Con/Gen-183-568 /2023/23)

Date: 06.11.2023

**Speed Post**

To,

M/s Hotel Elegant Hill,  
Kulri Chowk, Mussoorie.

**Direction under Section 33(A) of Water (Prevention and Control of Pollution) Act – 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981**

**WHEREAS**, the Central Government has made the **Water (Prevention and Control of Pollution) Act, 1974** and **Air (Prevention and Control of Pollution) Act, 1981**; and vide provisions of these Acts every water/air polluting industry/unit/operation/processes is required to obtain consent to establish and consent to operate from the **State Pollution Control Board**; and

**WHEREAS**, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the **Environment (Protection) Rules, 1986**; and it is mandatory to every industries, operations or processes to keep their effluent quality within the specified norms; and

**WHEREAS**, as per **Section-25** of the **Water (Prevention and Control of Pollution) Act, 1974** and **Section-21** of the **Air (Prevention and Control of Pollution) Act, 1981**, it is the mandatory requirement for any industry, operation or process, or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land; to obtain prior Consent from the Board; and

**WHEREAS**, in compliance of the order passed by Hon'ble NGT on dated 18.05.2022 in Matter of Kartik Sharma Vs. State of Uttarakhand, O.A. No. 353/2022, the joint committee submitted the list of 282 Hotels of Mussoorie in Hon'ble NGT.

As per record of Regional Office, UKPCB, Dehradun 106 Hotels are operating without valid Consent to Operate from the State Pollution Control Board under section 25 of the Water (Prevention and Control of Pollution) Act, 1974 and section-21 of the Air (Prevention and Control of Pollution) Act, 1981.

**WHEREAS**, in view of above, Uttarakhand Pollution Control Board has issued direction under Section 33(A) of Water (Prevention and Control of Pollution) Act – 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act -1981 to the Hotel vide its letter no. UKPCB/HO/Gen-183/2013/2023-568-228 dated 09.05.2023; an

**AS SUCH**, it is evident from the observations made by Regional Officer, Dehradun that your hotel has not submitted any reply of the above show cause notice issued by the Board and also not applied for consent to operate from the UKPCB under the provision of **Water (Prevention and Control of Pollution) Act, 1974** and **Air (Prevention and Control of Pollution) Act, 1981**; and

..cont..page-2...

NOW THEREFORE, in exercise of the power conferred under Section 33(A) of Water (Prevention and Control of Pollution) Act- 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981 and as amended from time to time, M/s Hotel Elegant Hill, Kulri Chowk, Mussoorie is hereby directed to close down your hotel with immediate effect.

(S.K. Pattnaik)  
Member Secretary

Ref: UKPCB/HO/Gen-183-568/2023/ 23)

Dehradun, 06.11.2023

SPEED POST

To,  
Managing Director,  
Uttarakhand Power Corporation Ltd.,  
Urja Bhawan, Kanwali Road,  
Dehradun (Uttarakhand).

Direction under Section 33(A) of Water (Prevention and Control of Pollution) Act – 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981

WHEREAS, it is evident from the above observations that the hotel is violating the provisions of the Section 33(A) of Water (Prevention and Control of Pollution) Act- 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981 and; and

NOW THEREFORE, in exercise of the powers conferred under Section 33(A) of Water (Prevention and Control of Pollution) Act- 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981 as amended thereafter, you are hereby directed to instruct concerned officials of UPCL for discontinuing the power supply of the hotel with immediate effect and intimate to this office on priority.

This issues with the approval of the Competent Authority of the Board.

(S.K. Pattnaik)  
Member Secretary

Letter no :- UKPCB/HO/Gen-183-568 /2023/ 23)

Dated : as above

Copy to :-

1. District Magistrate, Dehradun for information and arrange to seal the hotel please.
2. Regional Officer (I/c), UKPCB, Regional Office, Dehradun with the direction for strict compliance of the closure order and to seal the hotel.
3. Guard File.

(S.K. Pattnaik)  
Member Secretary

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Annexure-2 (Colly)

HEAD OFFICE

Uttarakhand Pollution Control Board

"Gaura Devi Paryavaran Bhawan"

46B, IT Park, Sahasradhara Road, Dehra Dun

E-mail : msukpcb@yahoo.com, Phone No.-0135-2607092

UKPCB/HO/Con/Gen-183-568 /2023/232

Date: 06.11.2023

**Speed Post**

To,

M/s Hotel Nishima,  
Landour Bazar, Mussoorie.

**Direction under Section 33(A) of Water (Prevention and Control of Pollution) Act – 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981**

**WHEREAS**, the Central Government has made the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981; and vide provisions of these Acts every water/air polluting industry/unit/operation/processes is required to obtain consent to establish and consent to operate from the State Pollution Control Board; and

**WHEREAS**, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the Environment (Protection) Rules, 1986; and it is mandatory to every industries, operations or processes to keep their effluent quality within the specified norms; and

**WHEREAS**, as per Section-25 of the Water (Prevention and Control of Pollution) Act, 1974 and Section-21 of the Air (Prevention and Control of Pollution) Act, 1981, it is the mandatory requirement for any industry, operation or process, or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land; to obtain prior Consent from the Board; and

**WHEREAS**, in compliance of the order passed by Hon'ble NGT on dated 18.05.2022 in Matter of Kartik Sharma Vs. State of Uttarakhand, O.A. No. 353/2022, the joint committee submitted the list of 282 Hotels of Mussoorie in Hon'ble NGT.

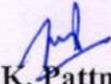
As per record of Regional Office, UKPCB, Dehradun 106 Hotels are operating without valid Consent to Operate from the State Pollution Control Board under section 25 of the Water (Prevention and Control of Pollution) Act, 1974 and section-21 of the Air (Prevention and Control of Pollution) Act, 1981.

**WHEREAS**, in view of above, Uttarakhand Pollution Control Board has issued direction under Section 33(A) of Water (Prevention and Control of Pollution) Act – 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act -1981 to the Hotel vide its letter no. UKPCB/HO/Gen-183/2013/2023-568-228 dated 09.05.2023; an

**AS SUCH**, it is evident from the observations made by Regional Officer, Dehradun that your hotel has not submitted any reply of the above show cause notice issued by the Board and also found closed during inspection.

..cont..page-2...

NOW THEREFORE, in exercise of the power conferred under Section 33(A) of Water (Prevention and Control of Pollution) Act- 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981 and as amended from time to time, M/s Hotel Nishima, Landour Bazar, Mussoorie is hereby directed to close down your hotel with immediate effect.

  
(S.K. Pattnaik)  
Member Secretary

Ref: UKPCB/HO/Gen-183-568/2023/

Dehradun, 11.2023

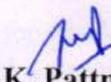
**SPEED POST**

To,  
Managing Director,  
Uttarakhand Power Corporation Ltd.,  
Urja Bhawan, Kanwali Road,  
Dehradun (Uttarakhand).

**Direction under Section 33(A) of Water (Prevention and Control of Pollution) Act – 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981**

WHEREAS, it is evident from the above observations that the hotel is violating the provisions of the Section 33(A) of Water (Prevention and Control of Pollution) Act- 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981 and; and

NOW THEREFORE, in exercise of the powers conferred under Section 33(A) of Water (Prevention and Control of Pollution) Act- 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981 as amended thereafter, you are hereby directed to instruct concerned officials of UPCL for discontinuing the power supply of the hotel with immediate effect and intimate to this office on priority.

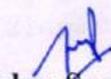
  
(S.K. Pattnaik)  
Member Secretary

**Letter no :- UKPCB/HO/Gen-183-568 /2023/**

**Dated : as above**

Copy to :-

1. District Magistrate, Dehradun for information and arrange to seal the hotel please.
2. Regional Officer (I/c), UKPCB, Regional Office, Dehradun with the direction for strict compliance of the closure order and to seal the hotel.
3. Guard File.

  
Member Secretary

OC



**LIFE**  
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268

HEAD OFFICE  
Uttarakhand Pollution Control Board  
"Gaura Devi Paryavaran Bhawan"  
46B, IT Park, Sahastradhara Road, Dehra Dun  
E-mail : msukpcb@yahoo.com, Phone No.-0135-2607092

UKPCB/HO/Con/Gen-183-568 /2023/ 233

Date: 06.11.2023

**Speed Post**

To,

M/s Hotel Darpan,  
Landour Bazar, Mussoorie.

**Direction under Section 33(A) of Water (Prevention and Control of Pollution) Act – 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981**

**WHEREAS**, the Central Government has made the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981; and vide provisions of these Acts every water/air polluting industry/unit/operation/processes is required to obtain consent to establish and consent to operate from the State Pollution Control Board; and

**WHEREAS**, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the Environment (Protection) Rules, 1986; and it is mandatory to every industries, operations or processes to keep their effluent quality within the specified norms; and

**WHEREAS**, as per Section-25 of the Water (Prevention and Control of Pollution) Act, 1974 and Section-21 of the Air (Prevention and Control of Pollution) Act, 1981, it is the mandatory requirement for any industry, operation or process, or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land; to obtain prior Consent from the Board; and

**WHEREAS**, in compliance of the order passed by Hon'ble NGT on dated 18.05.2022 in Matter of Kartik Sharma Vs. State of Uttarakhand, O.A. No. 353/2022, the joint committee submitted the list of 282 Hotels of Mussoorie in Hon'ble NGT.

As per record of Regional Office, UKPCB, Dehradun 106 Hotels are operating without valid Consent to Operate from the State Pollution Control Board under section 25 of the Water (Prevention and Control of Pollution) Act, 1974 and section-21 of the Air (Prevention and Control of Pollution) Act, 1981.

**WHEREAS**, in view of above, Uttarakhand Pollution Control Board has issued direction under Section 33(A) of Water (Prevention and Control of Pollution) Act – 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act -1981 to the Hotel vide its letter no. UKPCB/HO/Gen-183/2013/2023-568-228 dated 09.05.2023; an

**AS SUCH**, it is evident from the observations made by Regional Officer, Dehradun that your hotel has not submitted any reply of the above show cause notice issued by the Board and also found closed during inspection.

..cont..page-2...

NOW THEREFORE, in exercise of the power conferred under Section 33(A) of Water (Prevention and Control of Pollution) Act- 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981 and as amended from time to time, M/s Hotel Darpan, Landour Bazar, Mussoorie is hereby directed to close down your hotel with immediate effect.

  
(S.K. Pattnaik)  
Member Secretary

Ref: UKPCB/HO/Gen-183-568/2023/233

Dehradun, 06.11.2023

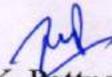
**SPEED POST**

To,  
Managing Director,  
Uttarakhand Power Corporation Ltd.,  
Urja Bhawan, Kanwali Road,  
Dehradun (Uttarakhand).

**Direction under Section 33(A) of Water (Prevention and Control of Pollution) Act – 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981**

WHEREAS, it is evident from the above observations that the hotel is violating the provisions of the Section 33(A) of Water (Prevention and Control of Pollution) Act- 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981 and; and

NOW THEREFORE, in exercise of the powers conferred under Section 33(A) of Water (Prevention and Control of Pollution) Act- 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981 as amended thereafter, you are hereby directed to instruct concerned officials of UPCL for discontinuing the power supply of the hotel with immediate effect and intimate to this office on priority.

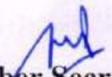
  
(S.K. Pattnaik)  
Member Secretary

Letter no :- UKPCB/HO/Gen-183-568 /2023/ 233

Dated : as above

Copy to :-

1. District Magistrate, Dehradun for information and arrange to seal the hotel please.
2. Regional Officer (I/c), UKPCB, Regional Office, Dehradun with the direction for strict compliance of the closure order and to seal the hotel.
3. Guard File.

  
Member Secretary



HEAD OFFICE  
Uttarakhand Pollution Control Board  
"Gaura Devi Paryavaran Bhawan"  
46B, IT Park, Sahastradhara Road, Dehra Dun  
E-mail : msukpcb@yahoo.com, Phone No.-0135-2607092

UKPCB/HO/Con/Gen-183-568 /2023/234

Date: 06,11.2023

**Speed Post**

To,

M/s Snow View Hotel,  
Library Bazar, The Mall Road,  
Mussoorie.

**Direction under Section 33(A) of Water (Prevention and Control of Pollution) Act – 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981**

WHEREAS, the Central Government has made the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981; and vide provisions of these Acts every water/air polluting industry/unit/operation/processes is required to obtain consent to establish and consent to operate from the State Pollution Control Board; and

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the Environment (Protection) Rules, 1986; and it is mandatory to every industries, operations or processes to keep their effluent quality within the specified norms; and

WHEREAS, as per Section-25 of the Water (Prevention and Control of Pollution) Act, 1974 and Section-21 of the Air (Prevention and Control of Pollution) Act, 1981, it is the mandatory requirement for any industry, operation or process, or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land; to obtain prior Consent from the Board; and

WHEREAS, in compliance of the order passed by Hon'ble NGT on dated 18.05.2022 in Matter of Kartik Sharma Vs. State of Uttarakhand, O.A. No. 353/2022, the joint committee submitted the list of 282 Hotels of Mussoorie in Hon'ble NGT.

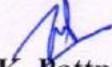
As per record of Regional Office, UKPCB, Dehradun 106 Hotels are operating without valid Consent to Operate from the State Pollution Control Board under section 25 of the Water (Prevention and Control of Pollution) Act, 1974 and section-21 of the Air (Prevention and Control of Pollution) Act, 1981.

WHEREAS, in view of above, Uttarakhand Pollution Control Board has issued direction under Section 33(A) of Water (Prevention and Control of Pollution) Act – 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act -1981 to the Hotel vide its letter no. UKPCB/HO/Gen-183/2013/2023-568-228 dated 09.05.2023; an

AS SUCH, it is evident from the observations made by Regional Officer, Dehradun that your hotel has not submitted any reply of the above show cause notice issued by the Board and also found closed during inspection.

..cont..page-2...

NOW THEREFORE, in exercise of the power conferred under Section 33(A) of Water (Prevention and Control of Pollution) Act- 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981 and as amended from time to time, M/s Snow View Hotel, Library Bazar, The Mall Road, Mussoorie is hereby directed to close down your hotel with immediate effect.

  
(S.K. Pattnaik)  
Member Secretary

Ref: UKPCB/HO/Gen-183-568/2023/234

Dehradun, 06. 11.2023

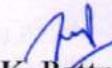
SPEED POST

To,  
Managing Director,  
Uttarakhand Power Corporation Ltd.,  
Urja Bhawan, Kanwali Road,  
Dehradun (Uttarakhand).

Direction under Section 33(A) of Water (Prevention and Control of Pollution) Act – 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981

WHEREAS, it is evident from the above observations that the hotel is violating the provisions of the Section 33(A) of Water (Prevention and Control of Pollution) Act- 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981 and;

NOW THEREFORE, in exercise of the powers conferred under Section 33(A) of Water (Prevention and Control of Pollution) Act- 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981 as amended thereafter, you are hereby directed to instruct concerned officials of UPCL for discontinuing the power supply of the hotel with immediate effect and intimate to this office on priority.

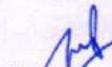
  
(S.K. Pattnaik)  
Member Secretary

Letter no :- UKPCB/HO/Gen-183-568 /2023/234

Dated : as above

Copy to :-

1. District Magistrate, Dehradun for information and arrange to seal the hotel please.
2. Regional Officer (I/c), UKPCB, Regional Office, Dehradun with the direction for strict compliance of the closure order and to seal the hotel.
3. Guard File.

  
Member Secretary

8/10



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HEAD OFFICE  
Uttarakhand Pollution Control Board  
"Gaura Devi Paryavaran Bhawan"  
46B, IT Park, Sahasradhara Road, Dehra Dun  
E-mail : msukpcb@yahoo.com, Phone No.-0135-2607092

UKPCB/HO/Con/Gen-183-568 /2023/ **235**

Date: **06.11.2023**

**Speed Post**

To,

M/s Star Hotel,  
Kulri, Mussoorie, Dehradun.

**Direction under Section 33(A) of Water (Prevention and Control of Pollution) Act – 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981**

**WHEREAS**, the Central Government has made the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981; and vide provisions of these Acts every water/air polluting industry/unit/operation/processes is required to obtain consent to establish and consent to operate from the State Pollution Control Board; and

**WHEREAS**, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the Environment (Protection) Rules, 1986; and it is mandatory to every industries, operations or processes to keep their effluent quality within the specified norms; and

**WHEREAS**, as per Section-25 of the Water (Prevention and Control of Pollution) Act, 1974 and Section-21 of the Air (Prevention and Control of Pollution) Act, 1981, it is the mandatory requirement for any industry, operation or process, or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land; to obtain prior Consent from the Board; and

**WHEREAS**, in compliance of the order passed by Hon'ble NGT on dated 18.05.2022 in Matter of Kartik Sharma Vs. State of Uttarakhand, O.A. No. 353/2022, the joint committee submitted the list of 282 Hotels of Mussoorie in Hon'ble NGT.

As per record of Regional Office, UKPCB, Dehradun 106 Hotels are operating without valid Consent to Operate from the State Pollution Control Board under section 25 of the Water (Prevention and Control of Pollution) Act, 1974 and section-21 of the Air (Prevention and Control of Pollution) Act, 1981.

**WHEREAS**, in view of above, Uttarakhand Pollution Control Board has issued direction under Section 33(A) of Water (Prevention and Control of Pollution) Act – 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act -1981 to the Hotel vide its letter no. UKPCB/HO/Gen-183/2013/2023-568-228 dated 09.05.2023; an

**AS SUCH**, it is evident from the observations made by Regional Officer, Dehradun that your hotel has not submitted any reply of the above show cause notice issued by the Board and also found closed during inspection.

..cont..page-2...

NOW THEREFORE, in exercise of the power conferred under Section 33(A) of Water (Prevention and Control of Pollution) Act- 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981 and as amended from time to time, M/s Star Hotel, Kulri, Mussoorie, Dehradun is hereby directed to close down your hotel with immediate effect.

(S.K. Pattnaik)  
Member Secretary

Ref: UKPCB/HO/Gen-183-568/2023/ 235

Dehradun, 06.11.2023

SPEED POST

To,

Managing Director,  
Uttarakhand Power Corporation Ltd.,  
Urja Bhawan, Kanwali Road,  
Dehradun (Uttarakhand).

Direction under Section 33(A) of Water (Prevention and Control of Pollution) Act – 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981

WHEREAS, it is evident from the above observations that the hotel is violating the provisions of the Section 33(A) of Water (Prevention and Control of Pollution) Act- 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981 and; and

NOW THEREFORE, in exercise of the powers conferred under Section 33(A) of Water (Prevention and Control of Pollution) Act- 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981 as amended thereafter, you are hereby directed to instruct concerned officials of UPCL for discontinuing the power supply of the hotel with immediate effect and intimate to this office on priority.

(S.K. Pattnaik)  
Member Secretary

Letter no :- UKPCB/HO/Gen-183-568 /2023/ 235

Dated : as above

Copy to :-

1. District Magistrate, Dehradun for information and arrange to seal the hotel please.
2. Regional Officer (I/c), UKPCB, Regional Office, Dehradun with the direction for strict compliance of the closure order and to seal the hotel.
3. Guard File.

Member Secretary



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274

HEAD OFFICE  
Uttarakhand Pollution Control Board  
"Gaura Devi Paryavaran Bhawan"  
46B, IT Park, Sahastradhara Road, Dehra Dun  
E-mail : msukpcb@yahoo.com, Phone No.-0135-2607092

UKPCB/HO/Con/Gen-183-568 /2023/ 236

Date: 06.11.2023

Speed Post

To,

M/s Hotel Kavlok  
(Hotel Sarvashree),  
Near-The Mall Road,  
Mussoorie, Dehradun.

Direction under Section 33(A) of Water (Prevention and Control of Pollution) Act – 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981

WHEREAS, the Central Government has made the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981; and vide provisions of these Acts every water/air polluting industry/unit/operation/processes is required to obtain consent to establish and consent to operate from the State Pollution Control Board; and

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the Environment (Protection) Rules, 1986; and it is mandatory to every industries, operations or processes to keep their effluent quality within the specified norms; and

WHEREAS, as per Section-25 of the Water (Prevention and Control of Pollution) Act, 1974 and Section-21 of the Air (Prevention and Control of Pollution) Act, 1981, it is the mandatory requirement for any industry, operation or process, or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land; to obtain prior Consent from the Board; and

WHEREAS, in compliance of the order passed by Hon'ble NGT on dated 18.05.2022 in Matter of Kartik Sharma Vs. State of Uttarakhand, O.A. No. 353/2022, the joint committee submitted the list of 282 Hotels of Mussoorie in Hon'ble NGT.

As per record of Regional Office, UKPCB, Dehradun 106 Hotels are operating without valid Consent to Operate from the State Pollution Control Board under section 25 of the Water (Prevention and Control of Pollution) Act, 1974 and section-21 of the Air (Prevention and Control of Pollution) Act, 1981.

WHEREAS, in view of above, Uttarakhand Pollution Control Board has issued direction under Section 33(A) of Water (Prevention and Control of Pollution) Act – 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act -1981 to the Hotel vide its letter no. UKPCB/HO/Gen-183/2013/2023-568-228 dated 09.05.2023; an

AS SUCH, it is evident from the observations made by Regional Officer, Dehradun that your hotel has not submitted any reply of the above show cause notice issued by the Board and also found closed during inspection.

..cont..page-2...

NOW THEREFORE, in exercise of the power conferred under Section 33(A) of Water (Prevention and Control of Pollution) Act- 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981 and as amended from time to time, M/s Hotel Kavlok (Hotel Sarvashree), Near-The Mall Road, Mussoorie, Dehradun is hereby directed to close down your hotel with immediate effect.

  
(S.K. Pattnaik)  
Member Secretary

Ref: UKPCB/HO/Gen-183-568/2023/236

Dehradun, 06. 11.2023

**SPEED POST**

To,  
Managing Director,  
Uttarakhand Power Corporation Ltd.,  
Urja Bhawan, Kanwali Road,  
Dehradun (Uttarakhand).

**Direction under Section 33(A) of Water (Prevention and Control of Pollution) Act – 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981**

WHEREAS, it is evident from the above observations that the hotel is violating the provisions of the Section 33(A) of Water (Prevention and Control of Pollution) Act- 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981 and; and

NOW THEREFORE, in exercise of the powers conferred under Section 33(A) of Water (Prevention and Control of Pollution) Act- 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981 as amended thereafter, you are hereby directed to instruct concerned officials of UPCL for discontinuing the power supply of the hotel with immediate effect and intimate to this office on priority.

  
(S.K. Pattnaik)  
Member Secretary

Letter no :- UKPCB/HO/Gen-183-568 /2023/ 236

Dated : as above

Copy to :-

1. District Magistrate, Dehradun for information and arrange to seal the hotel please.
2. Regional Officer (I/c), UKPCB, Regional Office, Dehradun with the direction for strict compliance of the closure order and to seal the hotel.
3. Guard File.

  
Member Secretary





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**HEAD OFFICE**  
Uttarakhand Pollution Control Board  
"Gaura Devi Paryavaran Bhawan"  
46B, IT Park, Sahastradhara Road, Dehra Dun  
E-mail : msukpcb@yahoo.com, Phone No.-0135-2607092

UKPCB/HO/Con/Gen-183-568 /2023/ **237**

Date: **06.11.2023**

**Speed Post**

To,

**M/s Hotel Roselyn,  
Near-Library, Mussoorie,  
Dehradun.**

**Direction under Section 33(A) of Water (Prevention and Control of Pollution) Act – 1974  
and Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981**

**WHEREAS**, the Central Government has made the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981; and vide provisions of these Acts every water/air polluting industry/unit/operation/processes is required to obtain consent to establish and consent to operate from the State Pollution Control Board; and

**WHEREAS**, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the Environment (Protection) Rules, 1986; and it is mandatory to every industries, operations or processes to keep their effluent quality within the specified norms; and

**WHEREAS**, as per Section-25 of the Water (Prevention and Control of Pollution) Act, 1974 and Section-21 of the Air (Prevention and Control of Pollution) Act, 1981, it is the mandatory requirement for any industry, operation or process, or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land; to obtain prior Consent from the Board; and

**WHEREAS**, in compliance of the order passed by Hon'ble NGT on dated 18.05.2022 in Matter of Kartik Sharma Vs. State of Uttarakhand, O.A. No. 353/2022, the joint committee submitted the list of 282 Hotels of Mussoorie in Hon'ble NGT.

As per record of Regional Office, UKPCB, Dehradun 106 Hotels are operating without valid Consent to Operate from the State Pollution Control Board under section 25 of the Water (Prevention and Control of Pollution) Act, 1974 and section-21 of the Air (Prevention and Control of Pollution) Act, 1981.

**WHEREAS**, in view of above, Uttarakhand Pollution Control Board has issued direction under Section 33(A) of Water (Prevention and Control of Pollution) Act – 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act -1981 to the Hotel vide its letter no. UKPCB/HO/Gen-183/2013/2023-568-228 dated 09.05.2023; an

**AS SUCH**, it is evident from the observations made by Regional Officer, Dehradun that your hotel has not submitted any reply of the above show cause notice issued by the Board and also found closed during inspection.

..cont..page-2...

NOW THEREFORE, in exercise of the power conferred under Section 33(A) of Water (Prevention and Control of Pollution) Act- 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981 and as amended from time to time, M/s Hotel Roselyn, Near-Library, Mussoorie, Dehradun is hereby directed to close down your hotel with immediate effect.

  
(S.K. Pattnaik)  
Member Secretary

Ref: UKPCB/HO/Gen-183-568/2023/237

Dehradun, 06.11.2023

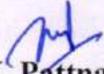
**SPEED POST**

To,  
Managing Director,  
Uttarakhand Power Corporation Ltd.,  
Urja Bhawan, Kanwali Road,  
Dehradun (Uttarakhand).

**Direction under Section 33(A) of Water (Prevention and Control of Pollution) Act – 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981**

WHEREAS, it is evident from the above observations that the hotel is violating the provisions of the Section 33(A) of Water (Prevention and Control of Pollution) Act- 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981 and; and

NOW THEREFORE, in exercise of the powers conferred under Section 33(A) of Water (Prevention and Control of Pollution) Act- 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981 as amended thereafter, you are hereby directed to instruct concerned officials of UPCL for discontinuing the power supply of the hotel with immediate effect and intimate to this office on priority.

  
(S.K. Pattnaik)  
Member Secretary

**Letter no :- UKPCB/HO/Gen-183-568 /2023/ 237**

**Dated : as above**

Copy to :-

1. District Magistrate, Dehradun for information and arrange to seal the hotel please.
2. Regional Officer (I/c), UKPCB, Regional Office, Dehradun with the direction for strict compliance of the closure order and to seal the hotel.
3. Guard File.

  
Member Secretary



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HEAD OFFICE  
Uttarakhand Pollution Control Board  
"Gaura Devi Paryavaran Bhawan"  
46B, IT Park, Sahastradhara Road, Dehra Dun  
E-mail : msukpcb@yahoo.com, Phone No.-0135-2607092

UKPCB/HO/Con/Gen-183-568 /2023/238

Date: 06.11.2023

**Speed Post**

To,

M/s Hotel Purnima,  
Near-Landour, Mussoorie,  
Dehradun.

**Direction under Section 33(A) of Water (Prevention and Control of Pollution) Act – 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981**

WHEREAS, the Central Government has made the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981; and vide provisions of these Acts every water/air polluting industry/unit/operation/processes is required to obtain consent to establish and consent to operate from the State Pollution Control Board; and

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the Environment (Protection) Rules, 1986; and it is mandatory to every industries, operations or processes to keep their effluent quality within the specified norms; and

WHEREAS, as per Section-25 of the Water (Prevention and Control of Pollution) Act, 1974 and Section-21 of the Air (Prevention and Control of Pollution) Act, 1981, it is the mandatory requirement for any industry, operation or process, or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land; to obtain prior Consent from the Board; and

WHEREAS, in compliance of the order passed by Hon'ble NGT on dated 18.05.2022 in Matter of Kartik Sharma Vs. State of Uttarakhand, O.A. No. 353/2022, the joint committee submitted the list of 282 Hotels of Mussoorie in Hon'ble NGT.

As per record of Regional Office, UKPCB, Dehradun 106 Hotels are operating without valid Consent to Operate from the State Pollution Control Board under section 25 of the Water (Prevention and Control of Pollution) Act, 1974 and section-21 of the Air (Prevention and Control of Pollution) Act, 1981.

WHEREAS, in view of above, Uttarakhand Pollution Control Board has issued direction under Section 33(A) of Water (Prevention and Control of Pollution) Act – 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act -1981 to the Hotel vide its letter no. UKPCB/HO/Gen-183/2013/2023-568-228 dated 09.05.2023; and

AS SUCH, it is evident from the observations made by Regional Officer, Dehradun that your hotel has not submitted any reply of the above show cause notice issued by the Board and also found closed during inspection.

..cont..page-2...

NOW THEREFORE, in exercise of the power conferred under Section 33(A) of Water (Prevention and Control of Pollution) Act- 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981 and as amended from time to time, M/s Hotel Purnima, Near-Landour, Mussoorie, Dehradun is hereby directed to close down your hotel with immediate effect.

  
(S.K. Pattnaik)  
Member Secretary

Ref: UKPCB/HO/Gen-183-568/2023/238

Dehradun, 06. 11.2023

**SPEED POST**

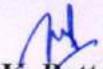
To,

Managing Director,  
Uttarakhand Power Corporation Ltd.,  
Urja Bhawan, Kanwali Road,  
Dehradun (Uttarakhand).

**Direction under Section 33(A) of Water (Prevention and Control of Pollution) Act – 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981**

WHEREAS, it is evident from the above observations that the hotel is violating the provisions of the Section 33(A) of Water (Prevention and Control of Pollution) Act- 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981; and

NOW THEREFORE, in exercise of the powers conferred under Section 33(A) of Water (Prevention and Control of Pollution) Act- 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981 as amended thereafter, you are hereby directed to instruct concerned officials of UPCL for discontinuing the power supply of the hotel with immediate effect and intimate to this office on priority.

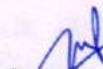
  
(S.K. Pattnaik)  
Member Secretary

Letter no :- UKPCB/HO/Gen-183-568 /2023/ 238

Dated : as above

Copy to :-

1. District Magistrate, Dehradun for information and arrange to seal the hotel please.
2. Regional Officer (I/c), UKPCB, Regional Office, Dehradun with the direction for strict compliance of the closure order and to seal the hotel.
3. Guard File.

  
Member Secretary





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HEAD OFFICE  
Uttarakhand Pollution Control Board  
"Gaura Devi Paryavaran Bhawan"  
46B, IT Park, Sahastradhara Road, Dehra Dun  
E-mail : msukpcb@yahoo.com, Phone No.-0135-2607092

UKPCB/HO/Con/Gen-183-568 /2023/239

Date: 06.11.2023

**Speed Post**

To,

M/s Hotel Rama,  
Near-The Mall Road,  
Mussoorie, Dehradun.

**Direction under Section 33(A) of Water (Prevention and Control of Pollution) Act – 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981**

WHEREAS, the Central Government has made the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981; and vide provisions of these Acts every water/air polluting industry/unit/operation/processes is required to obtain consent to establish and consent to operate from the State Pollution Control Board; and

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the Environment (Protection) Rules, 1986; and it is mandatory to every industries, operations or processes to keep their effluent quality within the specified norms; and

WHEREAS, as per Section-25 of the Water (Prevention and Control of Pollution) Act, 1974 and Section-21 of the Air (Prevention and Control of Pollution) Act, 1981, it is the mandatory requirement for any industry, operation or process, or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land; to obtain prior Consent from the Board; and

WHEREAS, in compliance of the order passed by Hon'ble NGT on dated 18.05.2022 in Matter of Kartik Sharma Vs. State of Uttarakhand, O.A. No. 353/2022, the joint committee submitted the list of 282 Hotels of Mussoorie in Hon'ble NGT.

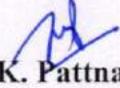
As per record of Regional Office, UKPCB, Dehradun 106 Hotels are operating without valid Consent to Operate from the State Pollution Control Board under section 25 of the Water (Prevention and Control of Pollution) Act, 1974 and section-21 of the Air (Prevention and Control of Pollution) Act, 1981.

WHEREAS, in view of above, Uttarakhand Pollution Control Board has issued direction under Section 33(A) of Water (Prevention and Control of Pollution) Act – 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act -1981 to the Hotel vide its letter no. UKPCB/HO/Gen-183/2013/2023-568-228 dated 09.05.2023; and

AS SUCH, it is evident from the observations made by Regional Officer, Dehradun that your hotel has not submitted any reply of the above show cause notice issued by the Board and also found closed during inspection.

..cont..page-2...

NOW THEREFORE, in exercise of the power conferred under Section 33(A) of Water (Prevention and Control of Pollution) Act- 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981 and as amended from time to time, M/s Hotel Rama, Near- The Mall Road, Mussoorie, Dehradun is hereby directed to close down your hotel with immediate effect.

  
(S.K. Pattnaik)  
Member Secretary

Ref: UKPCB/HO/Gen-183-568/2023/ 239

Dehradun, 06. 11.2023

**SPEED POST**

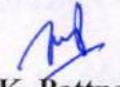
To,

Managing Director,  
Uttarakhand Power Corporation Ltd.,  
Urja Bhawan, Kanwali Road,  
Dehradun (Uttarakhand).

**Direction under Section 33(A) of Water (Prevention and Control of Pollution) Act – 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981**

WHEREAS, it is evident from the above observations that the hotel is violating the provisions of the Section 33(A) of Water (Prevention and Control of Pollution) Act- 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981; and

NOW THEREFORE, in exercise of the powers conferred under Section 33(A) of Water (Prevention and Control of Pollution) Act- 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981 as amended thereafter, you are hereby directed to instruct concerned officials of UPCL for discontinuing the power supply of the hotel with immediate effect and intimate to this office on priority.

  
(S.K. Pattnaik)  
Member Secretary

Letter no :- UKPCB/HO/Gen-183-568 /2023/ 239

Dated : as above

Copy to :-

1. District Magistrate, Dehradun for information and arrange to seal the hotel please.
2. Regional Officer (I/c), UKPCB, Regional Office, Dehradun with the direction for strict compliance of the closure order and to seal the hotel.
3. Guard File.

  
Member Secretary





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HEAD OFFICE  
Uttarakhand Pollution Control Board  
"Gaura Devi Paryavaran Bhawan"  
46B, IT Park, Sahastradhara Road, Dehra Dun  
E-mail : msukpcb@yahoo.com, Phone No.-0135-2607092

UKPCB/HO/Con/Gen-183-568 /2023/ 240

Date: 06.11.2023

**Speed Post**

To,

M/s Hotel Glen Villa,  
Near-The Mall Road, Mussoorie,  
Dehradun.

**Direction under Section 33(A) of Water (Prevention and Control of Pollution) Act – 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981**

WHEREAS, the Central Government has made the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981; and vide provisions of these Acts every water/air polluting industry/unit/operation/processes is required to obtain consent to establish and consent to operate from the State Pollution Control Board; and

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the Environment (Protection) Rules, 1986; and it is mandatory to every industries, operations or processes to keep their effluent quality within the specified norms; and

WHEREAS, as per Section-25 of the Water (Prevention and Control of Pollution) Act, 1974 and Section-21 of the Air (Prevention and Control of Pollution) Act, 1981, it is the mandatory requirement for any industry, operation or process, or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land; to obtain prior Consent from the Board; and

WHEREAS, in compliance of the order passed by Hon'ble NGT on dated 18.05.2022 in Matter of Kartik Sharma Vs. State of Uttarakhand, O.A. No. 353/2022, the joint committee submitted the list of 282 Hotels of Mussoorie in Hon'ble NGT.

As per record of Regional Office, UKPCB, Dehradun 106 Hotels are operating without valid Consent to Operate from the State Pollution Control Board under section 25 of the Water (Prevention and Control of Pollution) Act, 1974 and section-21 of the Air (Prevention and Control of Pollution) Act, 1981.

WHEREAS, in view of above, Uttarakhand Pollution Control Board has issued direction under Section 33(A) of Water (Prevention and Control of Pollution) Act – 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act -1981 to the Hotel vide its letter no. UKPCB/HO/Gen-183/2013/2023-568-228 dated 09.05.2023; and

AS SUCH, it is evident from the observations made by Regional Officer, Dehradun that your hotel has not submitted any reply of the above show cause notice issued by the Board and also found closed during inspection.

..cont..page-2...

NOW THEREFORE, in exercise of the power conferred under Section 33(A) of Water (Prevention and Control of Pollution) Act- 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981 and as amended from time to time, M/s Hotel Glen Villa, Near-The Mall Road, Mussoorie, Dehradun is hereby directed to close down your hotel with immediate effect.

  
(S.K. Pattnaik)  
Member Secretary

Ref: UKPCB/HO/Gen-183-568/2023/ 240

Dehradun, 06. 11.2023

**SPEED POST**

To,

Managing Director,  
Uttarakhand Power Corporation Ltd.,  
Urja Bhawan, Kanwali Road,  
Dehradun (Uttarakhand).

**Direction under Section 33(A) of Water (Prevention and Control of Pollution) Act – 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981**

WHEREAS, it is evident from the above observations that the hotel is violating the provisions of the Section 33(A) of Water (Prevention and Control of Pollution) Act- 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981; and

NOW THEREFORE, in exercise of the powers conferred under Section 33(A) of Water (Prevention and Control of Pollution) Act- 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981 as amended thereafter, you are hereby directed to instruct concerned officials of UPCL for discontinuing the power supply of the hotel with immediate effect and intimate to this office on priority.

  
(S.K. Pattnaik)  
Member Secretary

**Letter no :- UKPCB/HO/Gen-183-568 /2023/ 240**

**Dated : as above**

Copy to :-

1. District Magistrate, Dehradun for information and arrange to seal the hotel please.
2. Regional Officer (I/c), UKPCB, Regional Office, Dehradun with the direction for strict compliance of the closure order and to seal the hotel.
3. Guard File.

  
Member Secretary



HEAD OFFICE  
Uttarakhand Pollution Control Board  
"Gaura Devi Paryavaran Bhawan"  
46B, IT Park, Sahastradhara Road, Dehra Dun  
E-mail : msukpcb@yahoo.com, Phone No.-0135-2607092

UKPCB/HO/Con/Gen-183-568 /2023/ 241

Date: 06.11.2023

Speed Post

To,

M/s Hotel City Centre,  
Near-The Mall Road,  
Mussoorie, Dehradun.

Direction under Section 33(A) of Water (Prevention and Control of Pollution) Act – 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981

WHEREAS, the Central Government has made the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981; and vide provisions of these Acts every water/air polluting industry/unit/operation/processes is required to obtain consent to establish and consent to operate from the State Pollution Control Board; and

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the Environment (Protection) Rules, 1986; and it is mandatory to every industries, operations or processes to keep their effluent quality within the specified norms; and

WHEREAS, as per Section-25 of the Water (Prevention and Control of Pollution) Act, 1974 and Section-21 of the Air (Prevention and Control of Pollution) Act, 1981, it is the mandatory requirement for any industry, operation or process, or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land; to obtain prior Consent from the Board; and

WHEREAS, in compliance of the order passed by Hon'ble NGT on dated 18.05.2022 in Matter of Kartik Sharma Vs. State of Uttarakhand, O.A. No. 353/2022, the joint committee submitted the list of 282 Hotels of Mussoorie in Hon'ble NGT.

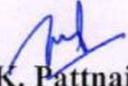
As per record of Regional Office, UKPCB, Dehradun 106 Hotels are operating without valid Consent to Operate from the State Pollution Control Board under section 25 of the Water (Prevention and Control of Pollution) Act, 1974 and section-21 of the Air (Prevention and Control of Pollution) Act, 1981.

WHEREAS, in view of above, Uttarakhand Pollution Control Board has issued direction under Section 33(A) of Water (Prevention and Control of Pollution) Act – 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act -1981 to the Hotel vide its letter no. UKPCB/HO/Gen-183/2013/2023-568-228 dated 09.05.2023; and

AS SUCH, it is evident from the observations made by Regional Officer, Dehradun that your hotel has not submitted any reply of the above show cause notice issued by the Board and also found closed during inspection.

..cont..page-2...

NOW THEREFORE, in exercise of the power conferred under Section 33(A) of Water (Prevention and Control of Pollution) Act- 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981 and as amended from time to time, M/s Hotel City Centre, Near-The Mall Road, Mussoorie, Dehradun is hereby directed to close down your hotel with immediate effect.

  
(S.K. Pattnaik)  
Member Secretary

Ref: UKPCB/HO/Gen-183-568/2023/ 241

Dehradun, 06.11.2023

SPEED POST

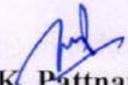
To,

Managing Director,  
Uttarakhand Power Corporation Ltd.,  
Urja Bhawan, Kanwali Road,  
Dehradun (Uttarakhand).

Direction under Section 33(A) of Water (Prevention and Control of Pollution) Act – 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981

WHEREAS, it is evident from the above observations that the hotel is violating the provisions of the Section 33(A) of Water (Prevention and Control of Pollution) Act- 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981; and

NOW THEREFORE, in exercise of the powers conferred under Section 33(A) of Water (Prevention and Control of Pollution) Act- 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981 as amended thereafter, you are hereby directed to instruct concerned officials of UPCL for discontinuing the power supply of the hotel with immediate effect and intimate to this office on priority.

  
(S.K. Pattnaik)  
Member Secretary

Letter no :- UKPCB/HO/Gen-183-568 /2023/ 241

Dated : as above

Copy to :-

1. District Magistrate, Dehradun for information and arrange to seal the hotel please.
2. Regional Officer (I/c), UKPCB, Regional Office, Dehradun with the direction for strict compliance of the closure order and to seal the hotel.
3. Guard File.

  
Member Secretary



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HEAD OFFICE

Uttarakhand Pollution Control Board  
"Gaura Devi Paryavaran Bhawan"  
46B, IT Park, Sahastradhara Road, Dehra Dun  
E-mail : msukpcb@yahoo.com, Phone No.-0135-2607092

UKPCB/HO/Con/Gen-183-568 /2023/ 242

Date: 06.11.2023

**Speed Post**

To,

M/s Hotel Pathik Bangali,  
Near-Library, Mussoorie,  
Dehradun.

**Direction under Section 33(A) of Water (Prevention and Control of Pollution) Act – 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981**

**WHEREAS**, the Central Government has made the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981; and vide provisions of these Acts every water/air polluting industry/unit/operation/processes is required to obtain consent to establish and consent to operate from the State Pollution Control Board; and

**WHEREAS**, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the Environment (Protection) Rules, 1986; and it is mandatory to every industries, operations or processes to keep their effluent quality within the specified norms; and

**WHEREAS**, as per Section-25 of the Water (Prevention and Control of Pollution) Act, 1974 and Section-21 of the Air (Prevention and Control of Pollution) Act, 1981, it is the mandatory requirement for any industry, operation or process, or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land; to obtain prior Consent from the Board; and

**WHEREAS**, in compliance of the order passed by Hon'ble NGT on dated 18.05.2022 in Matter of Kartik Sharma Vs. State of Uttarakhand, O.A. No. 353/2022, the joint committee submitted the list of 282 Hotels of Mussoorie in Hon'ble NGT.

As per record of Regional Office, UKPCB, Dehradun 106 Hotels are operating without valid Consent to Operate from the State Pollution Control Board under section 25 of the Water (Prevention and Control of Pollution) Act, 1974 and section-21 of the Air (Prevention and Control of Pollution) Act, 1981.

**WHEREAS**, in view of above, Uttarakhand Pollution Control Board has issued direction under Section 33(A) of Water (Prevention and Control of Pollution) Act – 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act -1981 to the Hotel vide its letter no. UKPCB/HO/Gen-183/2013/2023-568-228 dated 09.05.2023; and

**AS SUCH**, it is evident from the observations made by Regional Officer, Dehradun that your hotel has not submitted any reply of the above show cause notice issued by the Board and also found closed during inspection.

..cont..page-2...

NOW THEREFORE, in exercise of the power conferred under Section 33(A) of Water (Prevention and Control of Pollution) Act- 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981 and as amended from time to time, M/s Hotel Pathik Bangali, Near-Library, Mussoorie, Dehradun is hereby directed to close down your hotel with immediate effect.

  
(S.K. Pattnaik)  
Member Secretary

Ref: UKPCB/HO/Gen-183-568/2023/ 242

Dehradun, 06. 11.2023

**SPEED POST**

To,

Managing Director,  
Uttarakhand Power Corporation Ltd.,  
Urja Bhawan, Kanwali Road,  
Dehradun (Uttarakhand).

**Direction under Section 33(A) of Water (Prevention and Control of Pollution) Act – 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981**

WHEREAS, it is evident from the above observations that the hotel is violating the provisions of the Section 33(A) of Water (Prevention and Control of Pollution) Act- 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981; and

NOW THEREFORE, in exercise of the powers conferred under Section 33(A) of Water (Prevention and Control of Pollution) Act- 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981 as amended thereafter, you are hereby directed to instruct concerned officials of UPCL for discontinuing the power supply of the hotel with immediate effect and intimate to this office on priority.

  
(S.K. Pattnaik)  
Member Secretary

Letter no :- UKPCB/HO/Gen-183-568 /2023/ 242

Dated : as above

Copy to :-

1. District Magistrate, Dehradun for information and arrange to seal the hotel please.
2. Regional Officer (I/c), UKPCB, Regional Office, Dehradun with the direction for strict compliance of the closure order and to seal the hotel.
3. Guard File.

  
Member Secretary





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HEAD OFFICE  
Uttarakhand Pollution Control Board  
"Gaura Devi Paryavaran Bhawan"  
46B, IT Park, Sahastradhara Road, Dehra Dun  
E-mail : msukpcb@yahoo.com, Phone No.-0135-2607092

UKPCB/HO/Con/Gen-183-568 /2023/243

Date: 06.11.2023

**Speed Post**

To,

M/s Hotel Pharmacy,  
Near-The Mall Road, Mussoorie,  
Dehradun.

**Direction under Section 33(A) of Water (Prevention and Control of Pollution) Act – 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981**

WHEREAS, the Central Government has made the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981; and vide provisions of these Acts every water/air polluting industry/unit/operation/processes is required to obtain consent to establish and consent to operate from the State Pollution Control Board; and

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the Environment (Protection) Rules, 1986; and it is mandatory to every industries, operations or processes to keep their effluent quality within the specified norms; and

WHEREAS, as per Section-25 of the Water (Prevention and Control of Pollution) Act, 1974 and Section-21 of the Air (Prevention and Control of Pollution) Act, 1981, it is the mandatory requirement for any industry, operation or process, or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land; to obtain prior Consent from the Board; and

WHEREAS, in compliance of the order passed by Hon'ble NGT on dated 18.05.2022 in Matter of Kartik Sharma Vs. State of Uttarakhand, O.A. No. 353/2022, the joint committee submitted the list of 282 Hotels of Mussoorie in Hon'ble NGT.

As per record of Regional Office, UKPCB, Dehradun 106 Hotels are operating without valid Consent to Operate from the State Pollution Control Board under section 25 of the Water (Prevention and Control of Pollution) Act, 1974 and section-21 of the Air (Prevention and Control of Pollution) Act, 1981.

WHEREAS, in view of above, Uttarakhand Pollution Control Board has issued direction under Section 33(A) of Water (Prevention and Control of Pollution) Act – 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act -1981 to the Hotel vide its letter no. UKPCB/HO/Gen-183/2013/2023-568-228 dated 09.05.2023; and

AS SUCH, it is evident from the observations made by Regional Officer, Dehradun that your hotel has not submitted any reply of the above show cause notice issued by the Board and also found closed during inspection.

..cont..page-2...

NOW THEREFORE, in exercise of the power conferred under Section 33(A) of Water (Prevention and Control of Pollution) Act- 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981 and as amended from time to time, M/s Hotel Pharmacy, Near-The Mall Road, Mussoorie, Dehradun is hereby directed to close down your hotel with immediate effect.

  
(S.K. Pattnaik)  
Member Secretary

Ref: UKPCB/HO/Gen-183-568/2023/ 243

Dehradun, 06. 11.2023

**SPEED POST**

To,

Managing Director,  
Uttarakhand Power Corporation Ltd.,  
Urja Bhawan, Kanwali Road,  
Dehradun (Uttarakhand).

**Direction under Section 33(A) of Water (Prevention and Control of Pollution) Act – 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981**

WHEREAS, it is evident from the above observations that the hotel is violating the provisions of the Section 33(A) of Water (Prevention and Control of Pollution) Act- 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981; and

NOW THEREFORE, in exercise of the powers conferred under Section 33(A) of Water (Prevention and Control of Pollution) Act- 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981 as amended thereafter, you are hereby directed to instruct concerned officials of UPCL for discontinuing the power supply of the hotel with immediate effect and intimate to this office on priority.

  
(S.K. Pattnaik)  
Member Secretary

**Letter no :- UKPCB/HO/Gen-183-568 /2023/ 243**

**Dated : as above**

Copy to :-

1. District Magistrate, Dehradun for information and arrange to seal the hotel please.
2. Regional Officer (I/c), UKPCB, Regional Office, Dehradun with the direction for strict compliance of the closure order and to seal the hotel.
3. Guard File.

  
Member Secretary





**LIFE**  
Lifestyle For  
Environment



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HEAD OFFICE  
Uttarakhand Pollution Control Board  
"Gaura Devi Paryavaran Bhawan"  
46B, IT Park, Sahasthradara Road, Dehra Dun  
E-mail : msukpcb@yahoo.com, Phone No.-0135-2607092

UKPCB/HO/Con/Gen-183-568 /2023/244

Date: 06.11.2023

**Speed Post**

To,

M/s Hotel Nature Lap,  
Spring road, Near-Library,  
Mussoorie, Dehradun.

**Direction under Section 33(A) of Water (Prevention and Control of Pollution) Act – 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981**

WHEREAS, the Central Government has made the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981; and vide provisions of these Acts every water/air polluting industry/unit/operation/processes is required to obtain consent to establish and consent to operate from the State Pollution Control Board; and

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the Environment (Protection) Rules, 1986; and it is mandatory to every industries, operations or processes to keep their effluent quality within the specified norms; and

WHEREAS, as per Section-25 of the Water (Prevention and Control of Pollution) Act, 1974 and Section-21 of the Air (Prevention and Control of Pollution) Act, 1981, it is the mandatory requirement for any industry, operation or process, or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land; to obtain prior Consent from the Board; and

WHEREAS, in compliance of the order passed by Hon'ble NGT on dated 18.05.2022 in Matter of Kartik Sharma Vs. State of Uttarakhand, O.A. No. 353/2022, the joint committee submitted the list of 282 Hotels of Mussoorie in Hon'ble NGT.

As per record of Regional Office, UKPCB, Dehradun 106 Hotels are operating without valid Consent to Operate from the State Pollution Control Board under section 25 of the Water (Prevention and Control of Pollution) Act, 1974 and section-21 of the Air (Prevention and Control of Pollution) Act, 1981.

WHEREAS, in view of above, Uttarakhand Pollution Control Board has issued direction under Section 33(A) of Water (Prevention and Control of Pollution) Act – 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act -1981 to the Hotel vide its letter no. UKPCB/HO/Gen-183/2013/2023-568-228 dated 09.05.2023; an

AS SUCH, it is evident from the observations made by Regional Officer, Dehradun that your hotel has not submitted any reply of the above show cause notice issued by the Board and also found closed during inspection.

..cont..page-2...

NOW THEREFORE, in exercise of the power conferred under Section 33(A) of Water (Prevention and Control of Pollution) Act- 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981 and as amended from time to time, M/s Hotel Nature Lap, Spring Road, Near-Library, Mussoorie, Dehradun is hereby directed to close down your hotel with immediate effect.

(S.K. Pattnaik)  
Member Secretary

Ref: UKPCB/HO/Gen-183-568/2023/244

Dehradun, 11.2023

SPEED POST

To,

Managing Director,  
Uttarakhand Power Corporation Ltd.,  
Urja Bhawan, Kanwali Road,  
Dehradun (Uttarakhand).

Direction under Section 33(A) of Water (Prevention and Control of Pollution) Act – 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981

WHEREAS, it is evident from the above observations that the hotel is violating the provisions of the Section 33(A) of Water (Prevention and Control of Pollution) Act- 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981 and; and

NOW THEREFORE, in exercise of the powers conferred under Section 33(A) of Water (Prevention and Control of Pollution) Act- 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981 as amended thereafter, you are hereby directed to instruct concerned officials of UPCL for discontinuing the power supply of the hotel with immediate effect and intimate to this office on priority.

(S.K. Pattnaik)  
Member Secretary

Letter no :- UKPCB/HO/Gen-183-568 /2023/ 244

Dated : as above

Copy to :-

1. District Magistrate, Dehradun for information and arrange to seal the hotel please.
2. Regional Officer (I/c), UKPCB, Regional Office, Dehradun with the direction for strict compliance of the closure order and to seal the hotel.
3. Guard File.

Member Secretary



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HEAD OFFICE  
Uttarakhand Pollution Control Board  
"Gaura Devi Paryavaran Bhawan"  
46B, IT Park, Sahastradhara Road, Dehra Dun  
E-mail : msukpcb@yahoo.com, Phone No.-0135-2607092

UKPCB/HO/Con/Gen-183-568 /2023/ 245

Date: 06.11.2023

**Speed Post**

To;

M/s Hotel Tourist complex,  
Mussoorie, Dehradun.

**Direction under Section 33(A) of Water (Prevention and Control of Pollution) Act – 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981**

WHEREAS, the Central Government has made the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981; and vide provisions of these Acts every water/air polluting industry/unit/operation/processes is required to obtain consent to establish and consent to operate from the State Pollution Control Board; and

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the Environment (Protection) Rules, 1986; and it is mandatory to every industries, operations or processes to keep their effluent quality within the specified norms; and

WHEREAS, as per Section-25 of the Water (Prevention and Control of Pollution) Act, 1974 and Section-21 of the Air (Prevention and Control of Pollution) Act, 1981, it is the mandatory requirement for any industry, operation or process, or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land; to obtain prior Consent from the Board; and

WHEREAS, in compliance of the order passed by Hon'ble NGT on dated 18.05.2022 in Matter of Kartik Sharma Vs. State of Uttarakhand, O.A. No. 353/2022, the joint committee submitted the list of 282 Hotels of Mussoorie in Hon'ble NGT.

As per record of Regional Office, UKPCB, Dehradun 106 Hotels are operating without valid Consent to Operate from the State Pollution Control Board under section 25 of the Water (Prevention and Control of Pollution) Act, 1974 and section-21 of the Air (Prevention and Control of Pollution) Act, 1981.

WHEREAS, in view of above, Uttarakhand Pollution Control Board has issued direction under Section 33(A) of Water (Prevention and Control of Pollution) Act – 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act -1981 to the Hotel vide its letter no. UKPCB/HO/Gen-183/2013/2023-568-228 dated 09.05.2023; an

AS SUCH, it is evident from the observations made by Regional Officer, Dehradun that your hotel has not submitted any reply of the above show cause notice issued by the Board and also found closed during inspection.

..cont..page-2...

NOW THEREFORE, in exercise of the power conferred under Section 33(A) of Water (Prevention and Control of Pollution) Act- 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981 and as amended from time to time, M/s Hotel Tourist Complex, Mussoorie, Dehradun is hereby directed to close down your hotel with immediate effect.

(S.K. Pattnaik)  
Member Secretary

Ref: UKPCB/HO/Gen-183-568/2023/ 245

Dehradun, 06.11.2023

SPEED POST

To,

Managing Director,  
Uttarakhand Power Corporation Ltd.,  
Urja Bhawan, Kanwali Road,  
Dehradun (Uttarakhand).

Direction under Section 33(A) of Water (Prevention and Control of Pollution) Act – 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981

WHEREAS, it is evident from the above observations that the hotel is violating the provisions of the Section 33(A) of Water (Prevention and Control of Pollution) Act- 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981 and; and

NOW THEREFORE, in exercise of the powers conferred under Section 33(A) of Water (Prevention and Control of Pollution) Act- 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981 as amended thereafter, you are hereby directed to instruct concerned officials of UPCL for discontinuing the power supply of the hotel with immediate effect and intimate to this office on priority.

(S.K. Pattnaik)  
Member Secretary

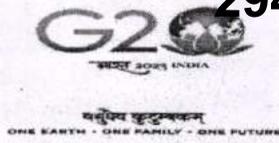
Letter no :- UKPCB/HO/Gen-183-568 /2023/ 245

Dated : as above

Copy to :-

1. District Magistrate, Dehradun for information and arrange to seal the hotel please.
2. Regional Officer (I/c), UKPCB, Regional Office, Dehradun with the direction for strict compliance of the closure order and to seal the hotel.
3. Guard File.

Member Secretary



294

HEAD OFFICE  
Uttarakhand Pollution Control Board  
"Gaura Devi Paryavaran Bhawan"  
46B, IT Park, Sahastradhara Road, Dehra Dun  
E-mail : msukpcb@yahoo.com, Phone No.-0135-2607092

UKPCB/HO/Con/Gen-183-568 /2023/ 246

Date: 06.11.2023

**Speed Post**

To,

M/s Hotel Sunside,  
Near-Library Road,  
Mussoorie, Dehradun.

**Direction under Section 33(A) of Water (Prevention and Control of Pollution) Act – 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981**

WHEREAS, the Central Government has made the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981; and vide provisions of these Acts every water/air polluting industry/unit/operation/processes is required to obtain consent to establish and consent to operate from the State Pollution Control Board; and

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the Environment (Protection) Rules, 1986; and it is mandatory to every industries, operations or processes to keep their effluent quality within the specified norms; and

WHEREAS, as per Section-25 of the Water (Prevention and Control of Pollution) Act, 1974 and Section-21 of the Air (Prevention and Control of Pollution) Act, 1981, it is the mandatory requirement for any industry, operation or process, or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land; to obtain prior Consent from the Board; and

WHEREAS, in compliance of the order passed by Hon'ble NGT on dated 18.05.2022 in Matter of Kartik Sharma Vs. State of Uttarakhand, O.A. No. 353/2022, the joint committee submitted the list of 282 Hotels of Mussoorie in Hon'ble NGT.

As per record of Regional Office, UKPCB, Dehradun 106 Hotels are operating without valid Consent to Operate from the State Pollution Control Board under section 25 of the Water (Prevention and Control of Pollution) Act, 1974 and section-21 of the Air (Prevention and Control of Pollution) Act, 1981.

WHEREAS, in view of above, Uttarakhand Pollution Control Board has issued direction under Section 33(A) of Water (Prevention and Control of Pollution) Act – 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act -1981 to the Hotel vide its letter no. UKPCB/HO/Gen-183/2013/2023-568-228 dated 09.05.2023; an

AS SUCH, it is evident from the observations made by Regional Officer, Dehradun that your hotel has not submitted any reply of the above show cause notice issued by the Board and also found closed during inspection.

..cont..page-2...

NOW THEREFORE, in exercise of the power conferred under Section 33(A) of Water (Prevention and Control of Pollution) Act- 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981 and as amended from time to time, M/s Hotel Sunside, Near-Library Road, Mussoorie, Dehradun is hereby directed to close down your hotel with immediate effect.

(S.K. Pattnaik)  
Member Secretary

Ref: UKPCB/HO/Gen-183-568/2023/ 246

Dehradun, 06.11.2023

**SPEED POST**

To,

Managing Director,  
Uttarakhand Power Corporation Ltd.,  
Urja Bhawan, Kanwali Road,  
Dehradun (Uttarakhand).

**Direction under Section 33(A) of Water (Prevention and Control of Pollution) Act – 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981**

WHEREAS, it is evident from the above observations that the hotel is violating the provisions of the Section 33(A) of Water (Prevention and Control of Pollution) Act- 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981 and; and

NOW THEREFORE, in exercise of the powers conferred under Section 33(A) of Water (Prevention and Control of Pollution) Act- 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981 as amended thereafter, you are hereby directed to instruct concerned officials of UPCL for discontinuing the power supply of the hotel with immediate effect and intimate to this office on priority.

(S.K. Pattnaik)  
Member Secretary

**Letter no :- UKPCB/HO/Gen-183-568 /2023/ 246**

**Dated : as above**

Copy to :-

1. District Magistrate, Dehradun for information and arrange to seal the hotel please.
2. Regional Officer (I/c), UKPCB, Regional Office, Dehradun with the direction for strict compliance of the closure order and to seal the hotel.
3. Guard File.

Member Secretary



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HEAD OFFICE  
Uttarakhand Pollution Control Board  
"Gaura Devi Paryavaran Bhawan"  
46B, IT Park, Sahastradhara Road, Dehra Dun  
E-mail : msukpcb@yahoo.com, Phone No.-0135-2607092

UKPCB/HO/Con/Gen-183-568 /2023/ 247

Date: 06.11.2023

**Speed Post**

To,

M/s Hotel Palki  
(Hotel Pavilion),  
Kulri Bazar, Mussoorie,  
Dehradun.

**Direction under Section 33(A) of Water (Prevention and Control of Pollution) Act – 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981**

WHEREAS, the Central Government has made the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981; and vide provisions of these Acts every water/air polluting industry/unit/operation/processes is required to obtain consent to establish and consent to operate from the State Pollution Control Board; and

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the Environment (Protection) Rules, 1986; and it is mandatory to every industries, operations or processes to keep their effluent quality within the specified norms; and

WHEREAS, as per Section-25 of the Water (Prevention and Control of Pollution) Act, 1974 and Section-21 of the Air (Prevention and Control of Pollution) Act, 1981, it is the mandatory requirement for any industry, operation or process, or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land; to obtain prior Consent from the Board; and

WHEREAS, in compliance of the order passed by Hon'ble NGT on dated 18.05.2022 in Matter of Kartik Sharma Vs. State of Uttarakhand, O.A. No. 353/2022, the joint committee submitted the list of 282 Hotels of Mussoorie in Hon'ble NGT.

As per record of Regional Office, UKPCB, Dehradun 106 Hotels are operating without valid Consent to Operate from the State Pollution Control Board under section 25 of the Water (Prevention and Control of Pollution) Act, 1974 and section-21 of the Air (Prevention and Control of Pollution) Act, 1981.

WHEREAS, in view of above, Uttarakhand Pollution Control Board has issued direction under Section 33(A) of Water (Prevention and Control of Pollution) Act – 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act -1981 to the Hotel vide its letter no. UKPCB/HO/Gen-183/2013/2023-568-228 dated 09.05.2023; an

AS SUCH, it is evident from the observations made by Regional Officer, Dehradun that your hotel has not submitted any reply of the above show cause notice issued by the Board and also found closed during inspection.

..cont..page-2...

NOW THEREFORE, in exercise of the power conferred under Section 33(A) of Water (Prevention and Control of Pollution) Act- 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981 and as amended from time to time, M/s Hotel Palki (Hotel Pavillion), Kulri Bazar, Mussoorie, Dehradun is hereby directed to close down your hotel with immediate effect.

  
(S.K. Pattnaik)  
Member Secretary

Ref: UKPCB/HO/Gen-183-568/2023/ 247

Dehradun, 06.11.2023

SPEED POST

To,  
Managing Director,  
Uttarakhand Power Corporation Ltd.,  
Urja Bhawan, Kanwali Road,  
Dehradun (Uttarakhand).

Direction under Section 33(A) of Water (Prevention and Control of Pollution) Act – 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981

WHEREAS, it is evident from the above observations that the hotel is violating the provisions of the Section 33(A) of Water (Prevention and Control of Pollution) Act- 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981 and; and

NOW THEREFORE, in exercise of the powers conferred under Section 33(A) of Water (Prevention and Control of Pollution) Act- 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981 as amended thereafter, you are hereby directed to instruct concerned officials of UPCL for discontinuing the power supply of the hotel with immediate effect and intimate to this office on priority.

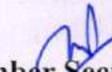
  
(S.K. Pattnaik)  
Member Secretary

Letter no :- UKPCB/HO/Gen-183-568 /2023/ 247

Dated : as above

Copy to :-

1. District Magistrate, Dehradun for information and arrange to seal the hotel please.
2. Regional Officer (I/c), UKPCB, Regional Office, Dehradun with the direction for strict compliance of the closure order and to seal the hotel.
3. Guard File.

  
Member Secretary





**LIFE**  
Lifestyle For  
Environment



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HEAD OFFICE  
Uttarakhand Pollution Control Board  
"Gaura Devi Paryavaran Bhawan"  
46B, IT Park, Sahastradhara Road, Dehra Dun  
E-mail : msukpcb@yahoo.com, Phone No.-0135-2607092

UKPCB/HO/Con/Gen-183-568 /2023/ 248

Date: 06.11.2023

Speed Post

To,

M/s Maa Residency Guest House,  
Bagral Gaon Mussoorie Road,  
Opp-Pastleweed College, Dehradun.

Direction under Section 33(A) of Water (Prevention and Control of Pollution) Act – 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981

WHEREAS, the Central Government has made the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981; and vide provisions of these Acts every water/air polluting industry/unit/operation/processes is required to obtain consent to establish and consent to operate from the State Pollution Control Board; and

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the Environment (Protection) Rules, 1986; and it is mandatory to every industries, operations or processes to keep their effluent quality within the specified norms; and

WHEREAS, as per Section-25 of the Water (Prevention and Control of Pollution) Act, 1974 and Section-21 of the Air (Prevention and Control of Pollution) Act, 1981, it is the mandatory requirement for any industry, operation or process, or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land; to obtain prior Consent from the Board; and

WHEREAS, in compliance of the order passed by Hon'ble NGT on dated 18.05.2022 in Matter of Kartik Sharma Vs. State of Uttarakhand, O.A. No. 353/2022, the joint committee submitted the list of 282 Hotels of Mussoorie in Hon'ble NGT.

As per record of Regional Office, UKPCB, Dehradun 106 Hotels are operating without valid Consent to Operate from the State Pollution Control Board under section 25 of the Water (Prevention and Control of Pollution) Act, 1974 and section-21 of the Air (Prevention and Control of Pollution) Act, 1981.

WHEREAS, in view of above, Uttarakhand Pollution Control Board has issued direction under Section 33(A) of Water (Prevention and Control of Pollution) Act – 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act -1981 to the Hotel vide its letter no. UKPCB/HO/Gen-183/2013/2023-568-228 dated 09.05.2023; an

AS SUCH, it is evident from the observations made by Regional Officer, Dehradun that your hotel has not submitted any reply of the above show cause notice issued by the Board and also found closed during inspection.

..cont..page-2...

NOW THEREFORE, in exercise of the power conferred under Section 33(A) of Water (Prevention and Control of Pollution) Act- 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981 and as amended from time to time, M/s Maa Residency Guest House, Bagral Gaon Mussoorie Road, Opp-Pastleweed College, Dehradun is hereby directed to close down your hotel with immediate effect.

(S.K. Pattnaik)  
Member Secretary

Ref: UKPCB/HO/Gen-183-568/2023/ 248

Dehradun, 06.11.2023

**SPEED POST**

To,  
Managing Director,  
Uttarakhand Power Corporation Ltd.,  
Urja Bhawan, Kanwali Road,  
Dehradun (Uttarakhand).

**Direction under Section 33(A) of Water (Prevention and Control of Pollution) Act – 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981**

WHEREAS, it is evident from the above observations that the hotel is violating the provisions of the Section 33(A) of Water (Prevention and Control of Pollution) Act- 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981 and;

NOW THEREFORE, in exercise of the powers conferred under Section 33(A) of Water (Prevention and Control of Pollution) Act- 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981 as amended thereafter, you are hereby directed to instruct concerned officials of UPCL for discontinuing the power supply of the hotel with immediate effect and intimate to this office on priority.

(S.K. Pattnaik)  
Member Secretary

Letter no :- UKPCB/HO/Gen-183-568 /2023/ 248

Dated : as above

Copy to :-

1. District Magistrate, Dehradun for information and arrange to seal the hotel please.
2. Regional Officer (I/c), UKPCB, Regional Office, Dehradun with the direction for strict compliance of the closure order and to seal the hotel.
3. Guard File.

Member Secretary



**LIFE**  
Lifestyle For  
Environment



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HEAD OFFICE  
Uttarakhand Pollution Control Board  
"Gaura Devi Paryavaran Bhawan"  
46B, IT Park, Sahastradhara Road, Dehra Dun  
E-mail : msukpcb@yahoo.com, Phone No.-0135-2607092

UKPCB/HO/Con/Gen-183-568 /2023/ 249

Date: 06.11.2023

**Speed Post**

To,

M/s Hotel Doon Palace,  
Mall Road, Kulri,  
Mussoorie, Dehradun.

**Direction under Section 33(A) of Water (Prevention and Control of Pollution) Act – 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981**

WHEREAS, the Central Government has made the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981; and vide provisions of these Acts every water/air polluting industry/unit/operation/processes is required to obtain consent to establish and consent to operate from the State Pollution Control Board; and

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the Environment (Protection) Rules, 1986; and it is mandatory to every industries, operations or processes to keep their effluent quality within the specified norms; and

WHEREAS, as per Section-25 of the Water (Prevention and Control of Pollution) Act, 1974 and Section-21 of the Air (Prevention and Control of Pollution) Act, 1981, it is the mandatory requirement for any industry, operation or process, or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land; to obtain prior Consent from the Board; and

WHEREAS, in compliance of the order passed by Hon'ble NGT on dated 18.05.2022 in Matter of Kartik Sharma Vs. State of Uttarakhand, O.A. No. 353/2022, the joint committee submitted the list of 282 Hotels of Mussoorie in Hon'ble NGT.

As per record of Regional Office, UKPCB, Dehradun 106 Hotels are operating without valid Consent to Operate from the State Pollution Control Board under section 25 of the Water (Prevention and Control of Pollution) Act, 1974 and section-21 of the Air (Prevention and Control of Pollution) Act, 1981.

WHEREAS, in view of above, Uttarakhand Pollution Control Board has issued direction under Section 33(A) of Water (Prevention and Control of Pollution) Act – 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act -1981 to the Hotel vide its letter no. UKPCB/HO/Gen-183/2013/2023-568-228 dated 09.05.2023; an

AS SUCH, it is evident from the observations made by Regional Officer, Dehradun that your hotel has not submitted any reply of the above show cause notice issued by the Board and also found closed during inspection.

..cont..page-2...

NOW THEREFORE, in exercise of the power conferred under Section 33(A) of Water (Prevention and Control of Pollution) Act- 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981 and as amended from time to time, M/s Hotel Doon Palace, Mall Road, Kulri, Mussoorie, Dehradun is hereby directed to close down your hotel with immediate effect.

  
(S.K. Pattnaik)  
Member Secretary

Ref: UKPCB/HO/Gen-183-568/2023/249

Dehradun, 06. 11.2023

SPEED POST

To,  
Managing Director,  
Uttarakhand Power Corporation Ltd.,  
Urja Bhawan, Kanwali Road,  
Dehradun (Uttarakhand).

Direction under Section 33(A) of Water (Prevention and Control of Pollution) Act – 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981

WHEREAS, it is evident from the above observations that the hotel is violating the provisions of the Section 33(A) of Water (Prevention and Control of Pollution) Act- 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981 and; and

NOW THEREFORE, in exercise of the powers conferred under Section 33(A) of Water (Prevention and Control of Pollution) Act- 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981 as amended thereafter, you are hereby directed to instruct concerned officials of UPCL for discontinuing the power supply of the hotel with immediate effect and intimate to this office on priority.

  
(S.K. Pattnaik)  
Member Secretary

Letter no :- UKPCB/HO/Gen-183-568 /2023/ 249

Dated : as above

Copy to :-

1. District Magistrate, Dehradun for information and arrange to seal the hotel please.
2. Regional Officer (I/c), UKPCB, Regional Office, Dehradun with the direction for strict compliance of the closure order and to seal the hotel.
3. Guard File.

  
Member Secretary



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Annexure-3 (Colly)

HEAD OFFICE

Uttarakhand Pollution Control Board

"Gaura Devi Paryavaran Bhawan"

46B, IT Park, Sahastradhara Road, Dehra Dun

E-mail : msukpcb@yahoo.com, Phone No.-0135-2607092

UKPCB/HO/Gen-183-568 /2023/ 250

Date: 06.11.2023

Speed Post

To,

M/s Hotel The Savoy,  
Library Bazar, Gandhi Chowk Post Savoy,  
Mussoorie, Dehradun.

Sub :- Directions under Section 33(A) of Water (Prevention and Control of Pollution) Act-1974

WHEREAS, the Central Government has made the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981; and vide provisions of these Acts every water/air polluting industry/unit/operation/processes is required to obtain consent to establish and consent to operate from the State Pollution Control Board; and

WHEREAS, as per Section-25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended from time to time, it is the mandatory requirement for any industry plant, operation or process, or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land; to obtain prior Consent from the Board; and

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the Environment (Protection) Rules, 1986; and it is mandatory to every industries, operations or processes to keep their effluent quality within the specified norms; and

WHEREAS, in compliance of the order passed by Hon'ble NGT on dated 18.05.2022 in case of OA no. 353/2022, the joint committee carried out the inspection on dated 13.07.2022, following observations are made :-

- Room capacity – 110 Rooms (as per the consent granted by UKPCB)
- Total Water connection from Jal Sansthan – 12
- Receives approximately 30 KLD (average) of water during month of April-May, 2022 (Data is based on the April- May Bill raised by Jal Sansthan)
- Additional water requirements during the peak periods the hotel management take water from the natural water spring using water tankers, during night hours (10:00PM to 5:00 AM) to avoid traffic congestion.
- It was informed by the hotel management that during month of April-May approximately 56 KLD water they consume from the natural water springs which is located on the Dehradun-Mussoorie State Highway.

..cont..page-2...

Clean Environment and Healthy Life Style

स्वच्छ पर्यावरण व स्वस्थ जीवन शैली

Page 1

- The waste water generated by the different activities by the Hotel is being treated by the existing Sewage Treatment Plant (STP) of 80 KLD capacity as well as Effluent Treatment Plant (ETP) of 10 KLD capacity. The quality of water outlet of these treatment facilities as per the analysis report provided by the hotel, complying with the prescribed norms.
- It was informed that the treated waste water is being used for horticulture activities within the premises.

**WHEREAS,** Hon'ble NGT in matter of OA no. 353/2022 dated 21.04.2023, instructed to UKPCB to impose the damage as Environmental compensation from the non-complying hotels as follows :-

- Establishment having 10-25 rooms – ₹ 10 lacs
- Establishment having 20-50 rooms - ₹ 25 lacs
- Establishment having more than 50 rooms - ₹ 50 lacs

**WHEREAS,** Hon'ble NGT in the matter of OA no. 353/2022 dated 21.04.2023 and 26.07.2023 has directed to the authorities in State of Uttarakhand fixing liability for past violation and preventing continuing violations; and

**As such,** it is evident, that the observations made by the joint committee, clearly shows that your hotel has violated the provisions of Water (Prevention and Control of Pollution) Act, 1974 as amended from time to time will be treated as past violation; and

**Now, Therefore,** in exercise of powers conferred under **Section 33(A) of Water (Prevention and Control of Pollution) Act, 1974** as amended from time to time, you are hereby directed to show cause within 30 days from issue of this notice to the undersigned as to why Environment Compensation of ₹50 lacs (Fifty lakh rupee) shall not be imposed on the hotel for causing damage to the Environment.

(S.K. Pattnaik)  
Member Secretary

Letter No. :UKPCB/HO/Gen-183-568/2023/ 250

Dated as Above

Copy to :-

1. **District Magistrate, Dehradun** for kind information please.
2. **Regional Officer, Uttarakhand Pollution Control Board, Dehradun** for information and necessary compliance.
3. **Consent Management Cell-1/Consent Management Cell-2,** to keep the copy of this order in concerned consent file.
4. **Account section.**
5. **Guard File.**

Member Secretary



**LIFE**  
Lifestyle For  
Environment

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HEAD OFFICE

Uttarakhand Pollution Control Board  
"Gaura Devi Paryavaran Bhawan"

46B, IT Park, Sahastradhara Road, Dehra Dun  
E-mail : msukpcb@yahoo.com, Phone No.-0135-2607092

UKPCB/HO/Gen-183-568/2023/ 251

Date: 06.11.2023

Speed Post

To,

M/s Jaypee Residency Manor,  
Near St. Georges College,  
Barlowganj, Mussoorie.

**Sub :- Directions under Section 33(A) of Water (Prevention and Control of Pollution) Act-1974**

**WHEREAS**, the Central Government has made the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981; and wide provisions of these Acts every water/air polluting industry/unit/operation/processes is required to obtain consent to establish and consent to operate from the State Pollution Control Board; and

**WHEREAS**, as per Section-25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended from time to time, it is the mandatory requirement for any industry plant, operation or process, or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land; to obtain prior Consent from the Board; and

**WHEREAS**, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the Environment (Protection) Rules, 1986; and it is mandatory to every industries, operations or processes to keep their effluent quality within the specified norms; and

**WHEREAS**, in compliance of the order passed by Hon'ble NGT on dated 18.05.2022 in case of OA no. 353/2022, the joint committee carried out the inspection on dated 13.07.2022, following observations are made :-

- Room capacity – 135 number (as per the consent granted by UKPCB)
- Total Water connection from Jal Sansthan – 02
- Total water received during April-May, 2022 as per the bill raised by the Jal Sansthan – 45.6 (Average).
- Additional water fetch through water tanker-1.6 KLD (Average). They are meeting out their additional requirement through water tanker, which they fetch from the natural water spring near Mussoorie Lake as other hotels or commercial establishments practices. The collection of additional water is carried out from the natural water springs during night hours (10:00pm to 5:00am) as per direction of local administration to avoid traffic congestion as the water extraction point is on the Dehradun-Mussoorie State Highway.

..cont..page-2...

- Sewage Treatment Plant (STP) for the treatment of the Sewage generated in the hotel-110 KLD, Effluent Treatment Plant (ETP) for the treatment of laundry – 12 KLD.

**WHEREAS**, Hon'ble NGT in matter of OA no. 353/2022 dated 21.04.2023, instructed to UKPCB to impose the damage as Environmental compensation from the non-complying hotels as follows :-

- Establishment having 10-25 rooms – ₹ 10 lacs
- Establishment having 20-50 rooms - ₹ 25 lacs
- Establishment having more than 50 rooms - ₹ 50 lacs

**WHEREAS**, Hon'ble NGT in the matter of OA no. 353/2022 dated 21.04.2023 and 26.07.2023 has directed to the authorities in State of Uttarakhand fixing liability for past violation and preventing continuing violations; and

**As such**, it is evident, that the observations made by the joint committee, clearly shows that your hotel has violated the provisions of Water (Prevention and Control of Pollution) Act, 1974 as amended from time to time will be treated as past violation; and

**Now, Therefore**, in exercise of powers conferred under Section 33(A) of Water (Prevention and Control of Pollution) Act, 1974 as amended from time to time, you are hereby directed to show cause within 30 days from issue of this notice to the undersigned as to why Environment Compensation of ₹10 lacs (Ten lakh rupee) shall not be imposed on the hotel for causing damage to the Environment.

  
(S.K. Pattnaik)  
Member Secretary

Letter No. :UKPCB/HO/Gen-183-568/2023/ 2S1

Dated as Above

Copy to :-

1. District Magistrate, Dehradun for kind information please.
2. Regional Officer, Uttarakhand Pollution Control Board, Dehradun for information and necessary compliance.
3. Consent Management Cell-1/Consent Management Cell-2, to keep the copy of this order in concerned consent file.
4. Account section.
5. Guard File.

  
Member Secretary

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